

Joint Committee Inspection Report

Submitted in Reference to

**Hon'ble National Green Tribunal (NGT),
Central Bench, Bhopal
Order dated 02-04-2024**

In the Matter of

Original Application No. 65/2024 (CZ)

Rajeev Nayan Tripathi.

Vs

State of Madhya Pradesh. & Others.

Member of the Committee:

- 1. Shri Lachchha Ram Jangade, Dy Collector,
Satna (M.P.).**
- 2. Dr. Pushpendra Singh, Regional Officer, Madhya
Pradesh Pollution Control Board, Regional Office
Satna, (M.P.).**

Joint Inspection Report

O.A. 65/2024

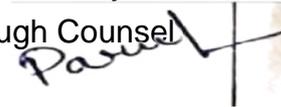
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BHOPAL

06.06.2024

Submitted by MPPCB:-
through Counsel



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Glossary

APCD	Air Pollution Control Device
BMWM	Bio Medical Waste Management
CSR	Corporate Social Responsibility
CEMS	Continuous Emission Monitoring System
CO	Carbon Monoxide
CO ₂	Carbon Dioxide
CPCB	Central Pollution Control Board
MPPCB	Madhya Pradesh Pollution Control Board
CBWTF	Common Bio Medical Waste Treatment facility
DG	Diesel Generator
ETP	Effluent Treatment Plant
GPS	Global Positioning System
HCF	Health Care Facility
HWM	Hazardous Waste Management
ID	Induced Draft
MoU	Memorandum Of Understanding
MT	Metric Ton
OCMS	Online Continuous Monitoring System
PLC	Programmable Logic Controller
PM	Particulate Matter
PPE	Personal Protective Equipment
RTO	Road Transport Office
TSDF	Treatment Storage Disposal Facility



**Report of the Joint Committee constituted by Hon'ble NGT (CZ)
in the matter of Original Application No. 65/2024 vide order
dated 02-04-2024; Rajeev Nayan Tripathi & Anr. Vs State of
Madhya Pradesh & Ors**

Hon'ble NGT (CZ), Bhopal in OA No. 65/2024 vide its order dated 02/04/2024 in the matter of "Rajeev Nayan Tripathi & Anr. Vs State of Madhya Pradesh & Ors" directed under para 1, 2,3,5 & 7 as :-

1. *"The issue raise in this applications are the violation of Bio-Medical Waste management Rule by M/s Indo Water Management and Pollution Control Corporation at Badhkhera, Tehsil Uchehara District Satna where Bio Medical Waste are stored for months and are not disposed within a time frame prescribed in the rules, causing infection and spreading the various kind of disease among the local residents.*
2. *A substantial issue of environment has been raised. Issue notice to the respondents. Returnable within four weeks.*
3. *Applicant/Registry is directed to take necessary steps for service to the respondents by both ways and also on available email.*
5. *We deem it just and proper to call a report on the matter in issue, in present application, from a Committee consisting of:*
 - i. *One representative from District Magistrate Satna (M.P).*
 - ii. *One representative from the Member Secretary State Pollution Control Board (M.P.).*

7. The Committee is directed to submit the factual and action taken report within Six weeks. The State PCB will be the nodal agency for coordination and logistic support.”

Accordingly, following officers from the concerning departments were nominated for the Joint Committee. (Copy of nomination letters are enclosed as **Annexure--1**)

S. No	Name of Department	Name of Committee Member
1	One representative from Collector District Satna (M.P).	Shri Lachchha Ram Jangade, Dy Collector, Satna (M.P)
2	One representative from State Pollution Control Board (M.P.).	Dr. Pushpendra Singh, Regional Officer, Madhya Pradesh Pollution Control Board, Regional Office, Satna (M.P.)

MPPCB Being the Nodal Agency in this matter, coordinated with District Administration and fixing the date of site visit and it was decided to schedule the site visit on Dated 29.04.2024.

Complainant Representative Ad. Ankit Dubey was present during the inspection (vide letter No.92 dated 25.04.2024). **Annexure—2**.

Sh. Amol Mohane proprietor of the said CBWTF was also present during the inspection.

Attendance sheet is attached as **Annexure--3**.

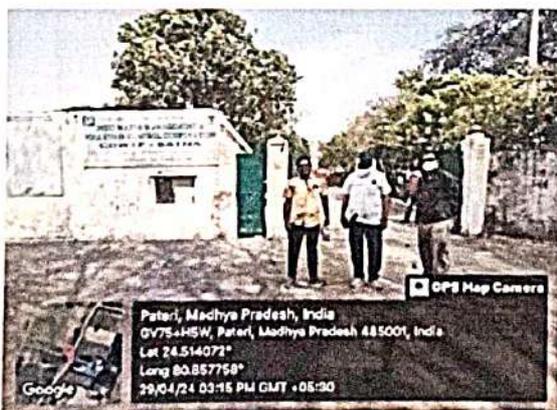
This report is being filed by the aforementioned Joint Committee after conducting the field visit on 29.04.2024. (Mauka Panchnama) - **Annexure--4**

1. The main issues raised in the petition by the applicant regarding the CBWTF unit and verification points as per 02.04.2024 order are as under:

"The issue raise in this applications are the violation of Bio-Medical Waste management Rule by M/s Indo Water Management and Pollution Control Corporation at Badhkhera, Tehsil Uchehara District Satna where Bio Medical Waste are stored for months and are not disposed within a time frame prescribed in the rules, causing infection and spreading the various kind of disease among the local residents.."

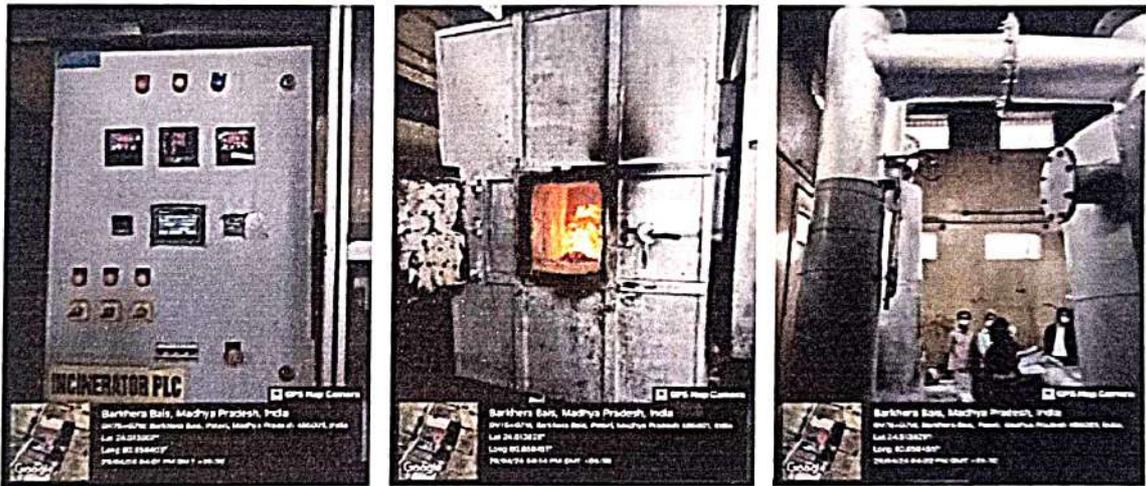
To verify the factual status the team has visited the unit and observed the biomedical waste was not stored for months. It was found that the BMW was being disposed in the Incinerator and apparently not causing infection and spread the various kind of diseases among the local residents, during inspection local residents with the applicants was present but no one said about any kind of diseases.

2. **Details of Common Bio Medical Waste Treatment facility:-** This CBWTF is being operated since 2009 and the Board has granted Consent under Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981 and Biomedical Waste Management Rules 2016 and Hazardous and Other Waste (Management and Transboundary Authorization has been granted under the Movement) Rules 2016. The validity of water and air consent is till 30.06.2027 and the validity of hazardous and biomedical authorization is till 30.06.2027. **Annexure--5**



S.No	Description	Incinerator	Autoclave	Shredder	ETP Capacity
1.	Capacity	100 Kg/Hr. (Make-Micro Ignite)	350 Ltr./Hr.(Make - M/s. Tanco)	1)40 Kg/Hr. (Robust Design) 2)250 Kg/Hr. (Robust Design & Slow Rotation)	ETP - 20 KLD & Sharp Pit

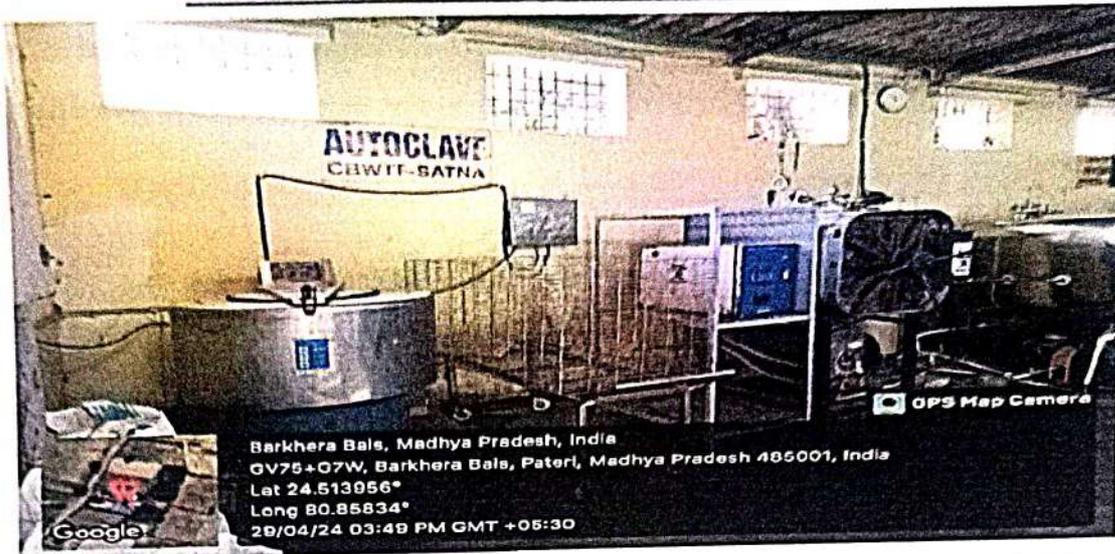
INSINERATOR - 100 Kg./Hr.



SHREDDER- 250 Kg./Hr. & 40 Kg./Hr.



Auto Clave – 350 Kg./Hr. & Hydraulic Press



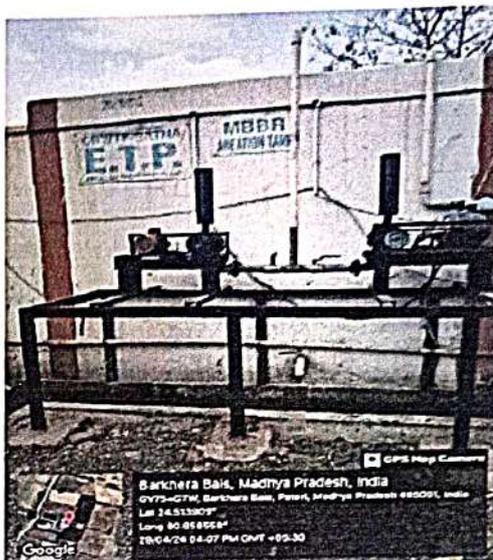
Sharp Pit



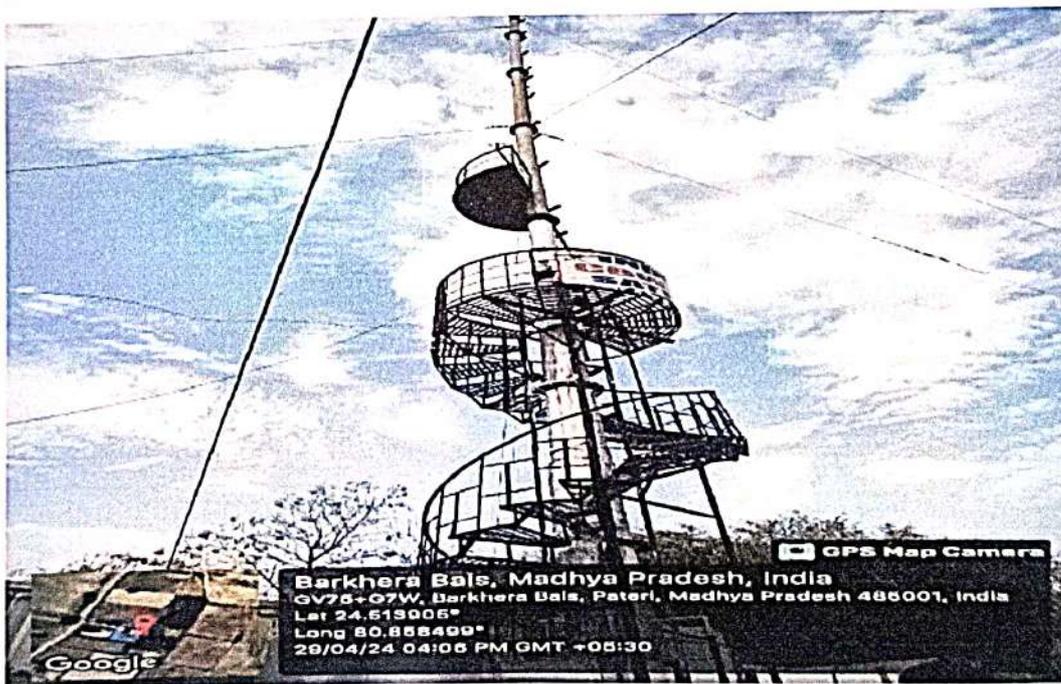
3. The Area Covered by CBWTF: The CBWTF is collecting and disposing of biomedical waste from 08 districts namely Satna, Maihar, Rewa, Sidhi, Singrauli, Panna, Chhatarpur and Damoh. The collection of biomedical waste from the above districts by 12 vehicles equipped with GPS are being used for collection of BMW.

4. **Waste water treatment system:-** Effluent Treatment Plant having 20 KLD Capacity has been installed for the treatment of Waste water generated from scrubbing, washing and other activities in the CBWTF.

Vehicle Washing Platform and ETP (Capacity 20 KLD)

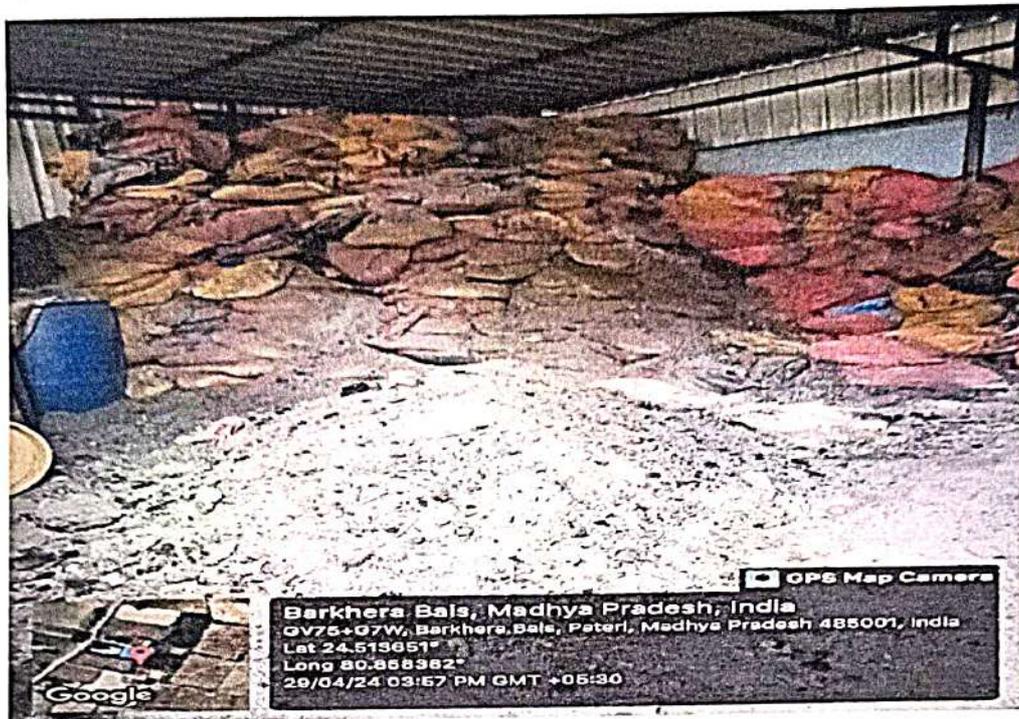


5. **Air pollution control system:-** For air pollution control in incinerator – Cyclone Precipitator, Venturi scrubber and Stack of 30 meter height are installed along with spiral ladder, monitoring platform and port hole have been arranged for Stack Monitoring.



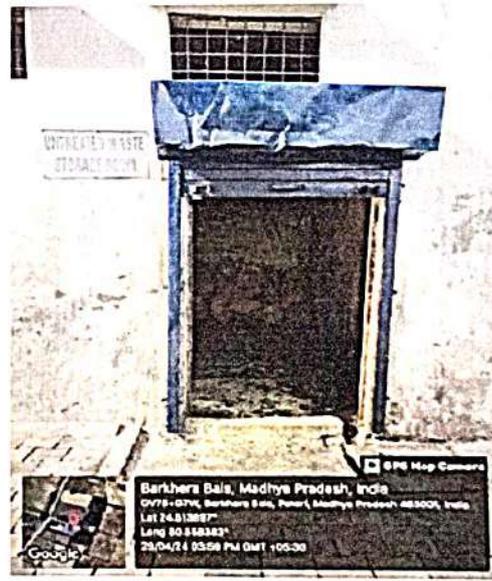
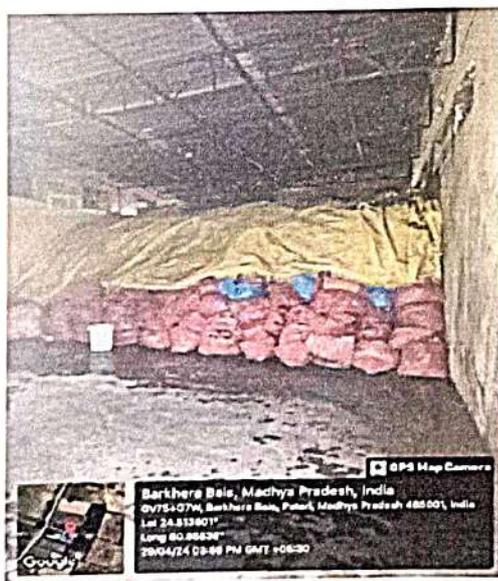
6. **Hazardous Waste Management:-** Incinerator ash was found stored in the storage room of the CBWTF. This is a Category of hazardous waste.

ASH Storage Room



7. **Biomedical Waste Management:-** The CBWTF made collection of biomedical waste Under Red, Blue and White category which is collected, treated and disposed. Yellow category waste is disposed through incinerator.

Untreated Waste Storage Room



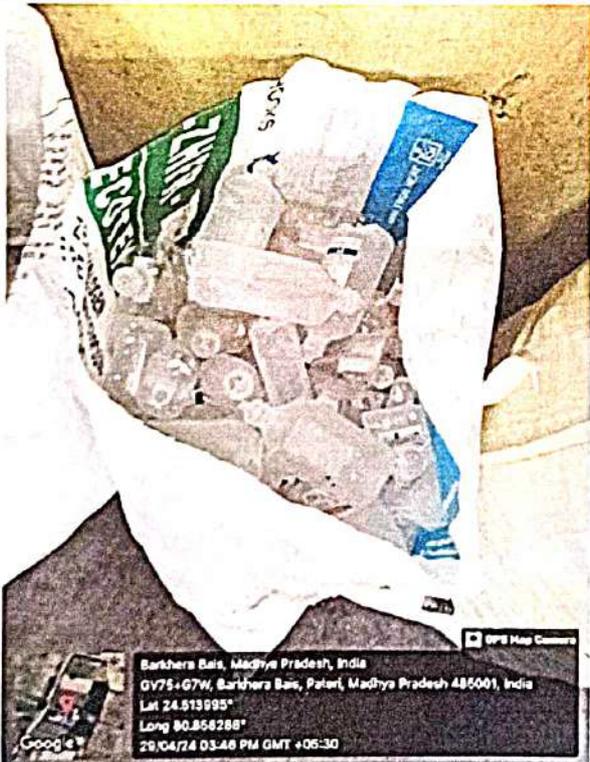
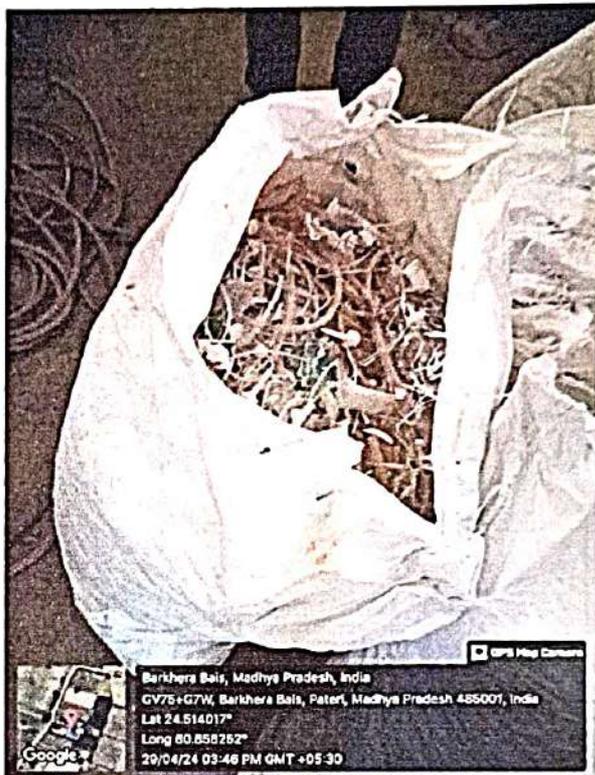
8. Bio Medical Waste Received at CBWTF Satna (Average/Day) Annexure--6

Distt. Name	Bio Medical Waste Color Wise				Total BMW Average Per day/Kg.
	Yellow (Kg.)	Red (Kg.)	White (Kg.)	Blue (Kg.)	
Satna	152	45	4	40	241
Rewa	219	120	5	95	439
Sidhi	60	21	1	19	101
Singrauli	77	25	2	20	124
Panna	42	16	1	14	73
Chatarpur	83	27	2	24	136
Damoh	60	20	1	18	99
Total	693	274	16	230	1213

9. Category wise Bio Medical Waste Disposal Details – Annexure--6

Category Wise BMW	Treatment Details
Yellow	Incineration
Red	Autoclaving, Shredding & Treated Waste Sent to Authorized Recyclers
White	Autoclaving, Concrete Sharp Pit
Blue	Autoclaving, Disinfection (by Socking the Washed Glass after cleaning with Detergent and Sodium Hypochlorite Treatment, Treated waste Sent to Authorized Recyclers)

10. Plastic Waste Management:- After autoclaving and shredding of biomedical waste collected under red category CBWTF Sent Plastic Waste for disposal through M/s. Mishra Traders Satna, M/s. Master Products India (for Couch), Saraswati Boards Industries Firozabad and M/s. Megha Polymers Indore as said by CBWTF Owner.



During visit geographical coordinates, photographs and other relevant information were also collected which are incorporated in the Report. The main observation of the team is given below:

Factual status Report of the major issues raised in The petition:-

S. N	Detail of Issues	Factual status
1)	<p>The complaint is against M/s. Indowater Management and Pollution Control Corporation. The complainant has stated that the photograph and video attached with this email is of inside the Bio Medical Waste Treatment Plant operated by Indowater Management and Pollution Control Corporation, which was clicked on 01.02.2024, in which the alleged illegal plant has been storing biomedical waste for months which is in violation of BMW rules, according to which, it should be disposed of within a maximum period of 48 hours. Due to the non-compliance of the BMW Rules, which the infectiori is spreading there daily and there is a serious possibility of any highly infectious</p>	<ul style="list-style-type: none"> • During Inspection of Joint Committee on dated 29.04.2024 no Bio Medical waste was found stored in CBWTF Units in Months., & when committee was asked by owner of CBWTF regarding photos on dated 01.02.2024 then PP has said that the BMW maybe unloading on that time which is received from various districts but it was not true that the BMW was stored for months without disposal in CBWTF. • According to the Letter Submitted by the Block Medical Officer, Block - Uchehra no any highly infectious disease are been found due to CBWTF unit at village Badkhera.-Annexure—12. • The unit has been operational since the year 2009. The consent was granted on 04.07.2009. The renewals were obtained by the unit on a regular basis. The application for renewal of consent was filed by the unit on 16.10.2020 however the same was rejected on 26.11.2020 due to technical deficiencies. Thereafter, the renewal for combined Air, Water consents and authorization under BMW, Rules 2016 was granted by MPPCB vide letter no 116210 dated 08.08.2022 and is valid up to 30.06.2027. The consent renewal letter dated 08.08.2022 is enclosed as Annexure--5.

<p>disease spreading among the local residents at any time and this Plant is located in the village near Satna River without any environmental approval.</p>	<ul style="list-style-type: none"> • The unit has valid authorization under Hazardous Waste Management Rules 2016 up to 30.06.2027 and the same is enclosed as Annexure—5 • The CBWTF cater the services in Satna, Maihar, Rewa, Sidhi, Singrouli, Panna, Chattarpur and Damoh districts as per report submitted by unit which is enclosed as Annexure—6 • The waste is collected from urban areas on daily basis and from rural and remote area on alternate days. At the time of visit, approx 807 kg yellow category, 316 kg red category, 16 Kg White category and 261 kg blue category of waste was found stored. • In compliance of CPCB guidelines the unit has provided separate waste collection mechanism with dedicated vehicle but same could not be physically verified because all the vehicles were in the field for waste collection. • The unit has provided separate area for treated and untreated waste storage (20 ft X 40 ft) and seems it is sufficient to fulfill the present requirement of waste storage. However proper drainage system of floor washings and its connection to ETP was provided. It was observed that proper segregated and bar coded waste is not received at the facility hence operator re-segregated the waste at the facility for sorting the recyclable material. • It was also observed that significant quantity of recyclable waste collected and received in yellow category bag which is further autoclaved. The traceability of this type of bags could not be done as there is no bar coding
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		<p>system and nothing mentioned on the bag regarding its identification.</p> <ul style="list-style-type: none">• During visit manual feeding was practiced as mechanical feeding system was not functional, even the present incinerator is not compatible for mechanical feeding system as it has front loading system and for mechanical feeding system double door and top loading system is required. This is further non compliance of BMWM, Rules.• It was observed that the present incinerator is very old type of incinerator.• As per authorization, the unit has 100 kg/Hr incinerator (M/s Micro ignite make), 350 Ltr autoclave and two shredders of 250 and 40 kg/Hr. On average basis 750 kg waste treated per day in which 400 to 450 kg waste is incinerable category. The unit has also provided concrete make sharp pit for disposable of metal sharp and needles.• It was observed that the PLC system is attached with the incinerator and incinerator is operated on manual basis.• The efficiency/functionality of the autoclave could not be verified as autoclave was not in operation at the time of visit.• The unit has provided two DG sets for emergency operation of plant and machinery.• The unit has provided Air Pollution Control Device (APCD) which comprises ventury scrubber, demister, stack etc but its performance is very poor because there is no system of scrubber sludge removal.
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		<ul style="list-style-type: none"> For the treatment of waste water generated from floor washing, vehicle washing and scrubber the unit has provided 20 KL capacity ETP which comprised of Oil and Grease trap, Chemical dosing tank, co-agulation Chamber, Primary Settling Tank, biological Treatment process, secondary settling Tank, PSF & ACF, Disinfection Tank. At the time of visit ETP was functioning at its optimum capacity hence water sample collected to assess the performance. As informed by operator treated waste water is stored in over head tank and further used in horticulture and gardening purpose. During the visit the team conducted the stack emission monitoring to assess the performance of APCD and emission value are given in the table below: <table border="1" data-bbox="678 1198 1324 1579"> <thead> <tr> <th>S.No</th> <th>Location</th> <th>PM (mg/Nm³)</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td>01</td> <td>Stack of Incinerator</td> <td>52.60</td> <td>As per IS: 11255</td> </tr> <tr> <td></td> <td>Standard limit as per consent granted by MPPCB</td> <td>50</td> <td>(Part 3): RA 2018</td> </tr> </tbody> </table> <p>Stack emission results were found above the limit, The stack emission result sheet enclosed as Annexure—7</p> <ul style="list-style-type: none"> On the basis of above emission results it reveals that the vantury scrubber is not working as all the unburned particles emitted out from the stack. 	S.No	Location	PM (mg/Nm ³)	Remarks	01	Stack of Incinerator	52.60	As per IS: 11255		Standard limit as per consent granted by MPPCB	50	(Part 3): RA 2018
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01	Stack of Incinerator	52.60	As per IS: 11255											
	Standard limit as per consent granted by MPPCB	50	(Part 3): RA 2018											

- To assess the air quality in the vicinity of the unit ambient air monitoring performed at two locations i.e. inside the plant premises and wind direction near govt School. The result of ambient monitoring as given below:

S. No.	Location	PM ₁₀ (ug/ Nm ³)	SO ₂ (ug/ Nm ³)	NO ₂ (ug/ Nm ³)	Remarks
01	Main Gate Direction West Approx 15 meters from plant	98.01	9.86	19.89	-
02	Near Govt. Primary School, Village - Badkhera, Satna (M.P.)	81.60	6.87	14.04	
	Standard as per consent granted by MPPCB (ug/m ³)	100	80	80	

The ambient monitoring results shows that all the values are well within the limit. The ambient air monitoring result sheet enclosed as **Annexure—7**

- As the point mentioned in petition regarding high emission from incinerator stack and the issues also raised by the locals in this regard in the form of complaint. This fact can't not be ruled out and the probable reasons for this are: during initial light up the incinerator excess quantity of black smoke comes out.
- The untreated and treated sample of ETP was collected in the day of inspection, The results are given as below:

S . N o .	Particul ars	Unit	Result 1	Result 2
1	Temper ature	°C	26.8	26.4
2	Color	Visu al	Greeni sh	Colorless
3	Appeara nce	-	Slight Turbid	Clear
4	Odour	-	Punge nt	Odour less
5	pH	-	8.51 pH	7.79
6	Chloride	mg/ Ltr	75.0	44.48
7	Total Solids	mg/ Ltr	780	592

The treated waste water results were found within the standard. The result sheet enclosed as **Annexure—8**

		<ul style="list-style-type: none"> As per the report submitted by Tehsildaar - Uchehra, Vide Letter No. 137 Dated 30.04.2024 - Following Information Received : Annexure—9 <table border="1" data-bbox="662 461 1329 1256"> <thead> <tr> <th>S. No</th> <th>Particulars</th> <th>Distance From CBWTF</th> </tr> </thead> <tbody> <tr> <td>01</td> <td>River</td> <td>200 Meters Approx</td> </tr> <tr> <td>02</td> <td>Pond</td> <td>200 Meters Approx</td> </tr> <tr> <td>03</td> <td>Any Other Water Body</td> <td>NA</td> </tr> <tr> <td>04</td> <td>Residential Colony</td> <td>400 Meters Approx</td> </tr> <tr> <td>05</td> <td>Temple</td> <td>250 Meters Approx</td> </tr> <tr> <td>06</td> <td>Trible Colony</td> <td>100 Meters Approx</td> </tr> <tr> <td>07</td> <td>Gaushala</td> <td>50 Meters Approx</td> </tr> <tr> <td>08</td> <td>Any Educational Institution</td> <td>250 Meters Approx</td> </tr> </tbody> </table>	S. No	Particulars	Distance From CBWTF	01	River	200 Meters Approx	02	Pond	200 Meters Approx	03	Any Other Water Body	NA	04	Residential Colony	400 Meters Approx	05	Temple	250 Meters Approx	06	Trible Colony	100 Meters Approx	07	Gaushala	50 Meters Approx	08	Any Educational Institution	250 Meters Approx
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07	Gaushala	50 Meters Approx																											
08	Any Educational Institution	250 Meters Approx																											
	<p>Note: 1- In this regard, it is submitted that on previous occasion a complaint was received from Mr. Rajeev Nayan Tripathi, where it was alleged that M/s. Indowater Management and pollution control corporation is running. Without CTO and relevant permission from the concerned authority.</p>	<ul style="list-style-type: none"> Board has granted Consent under Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981 and Biomedical Waste Management Rules 2016 and Hazardous and Other Waste (Management and Transboundary Authorization has been granted under the Movement) Rules 2016. The validity of water and air consent is till 30.06.2027 and the validity of hazardous and biomedical authorization is till 30.06.2027. Annexure—5 																											

<p>Note: 2- Furthermore, it is also pertinent to mention here that another anonymous complain on the same issue complaining about the smoke, foul smell and harm to the public has also been received, copy of which is being placed on record.</p> <p>The above facts are placed for kind perusal of the Hon'ble Bench.</p>	<p>During the visit the team conducted the stack emission monitoring to assess the performance of APCD Stack emission results were found above the limit as per consent condition granted by MPPCB. Annexure--07</p>
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Observations during inspection:-

1. The industry was found operational at the time of inspection.
2. The temperature of the primary chamber of the incinerator was 965.00°C and the temperature of the secondary chamber was 792.75°C. **Annexure—10**
3. E.T.P. was found operational.
4. Autoclave and shredder was found in the condition of operational.
5. The Biomedical wastes was found stored in the covered shed.
6. Plastic waste and hazardous waste were also kept in the covered room.
7. Plantation has been done in the industrial premises.
8. Boundary walls in one side is yet to be constructed.
10. Stack monitoring facility has been made in the chimney.
11. Housekeeping found satisfactory but pungent smell was found within the BMW storage Room.
12. Continuous Online Monitoring System and PTZ. Camera has been installed.
13. BMW feeding system is manually into the incinerator.

Recommendation:-

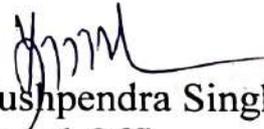
On the basis of the joint inspection and monitoring by committee the following

Recommendations are given by the committee:-

1. The incinerator is very old technology and it does not even have a bag house to control air pollution and the biomedical waste was being fed manually, hence there is a need for up gradation in this incinerator or modern Technology incinerator should be installed.
2. Where unloading of biomedical waste that it should be in covered shed.
3. Sufficient height of the Boundary walls should be constructed remaining area of the premises.
4. One stand-by incinerator should be install at the time of any maintenance of the present incinerator.



Shri Lachchha Ram Jangade,
Dy Collector,
Satna (M.P)



Dr. Pushpendra Singh
Regional Officer
Madhya Pradesh
Pollution Control Board Satna (M.P.)



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल-462016



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कमांक 1285 विधि/NGT(CZ)/प्रनिबो-2 भोपाल, दिनांक 08 APR 2024

कार्यालय कलेक्टर, सतना (M.P.)
शाखा का नाम कलेक्टर कार्यालय,
जिला-सतना।



18 APR 2024

विषय :- माननीय राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच के प्रकरण कमांक 65/2024 (Rajeev Nayan Tripathi Vs State of M.P. & Ors.) द्वारा दिनांक 02.04.2024 को पारित आदेश के अनुपालन बावत्।

अधीक्षक

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच द्वारा प्रकरण कमांक 65/2024 के अन्तर्गत दिनांक 02.04.24 का कृपया अवलोकन हो, आदेश के मुख्य अंश निम्नानुसार है:-

"The issues raised in this applications are the violation of BioMedical Waste Management Rules by M/s Indo Water Management and Pollution Control Corporation at Badkheda, Tehsil Uchehara District Satna where the Bio Medical Waste are stored for months and are not disposed within a time frame prescribed in the rules, causing infection and spreading the various kind of disease among the local residents.

We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

- One Representative from the District Magistrate Satna (M.P.)
- One Representative from the Member Secretary, State Pollution Control Board, (M.P.)

The Committee is directed to submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in

माननीय एनजीटी द्वारा पारित आदेशानुसार 6 सप्ताह में संयुक्त गठित कमेटी को रिपोर्ट प्रस्तुत करने के निर्देश है तथा बोर्ड की ओर से क्षेत्रीय अधिकारी, सतना को समिति हेतु नामांकित किया जाता है। जिनका मोबाईल नम्बर 8226023925 है।

संलग्न :- एनजीटी आदेश।

(ए०ए० मिश्रा)
सदस्य सचिव

प्रतिलिपि :-

- डायरेक्टर पर्यावरण (तकनीकी), मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
- क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, सतना की ओर आपको निर्देशित किया जाता है कि माननीय अधिकरण द्वारा गठित समिति से समन्वय कर निर्धारित समयावधि में रिपोर्ट तैयार कर माननीय एनजीटी के समक्ष प्रस्तुत किया जाना सुनिश्चित करें।

कार्यालय कलेक्टर एवं जिला मजिस्ट्रेट, सतना (म.प्र.)

क्रमांक

/स0अ0रा0/व्यवहारबाद/2024,

सतना, दिनांक

// आदेश //

एन.जी.टी. प्रकरण क्रमांक 65/2024 (CZ) राजीव नयन त्रिपाठी विरुद्ध म.प्र. शासन एवं अन्य के संबंध में मेसर्स इण्डोवाटर मैनेजमेंट एण्ड पाल्युशन कन्ट्रोल कार्पोरेशन, ग्राम बड़खेरा, तहसील उंचेहरा, जिला सतना के संबंध में पर्यावरणीय जीव चिकित्सा अपशिष्ट नियम के उल्लंघन बावत् जारी आदेश दिनांक 02.04.2024 के अनुपालन में श्री लक्ष्यराम जांगड़े, डिप्टी कलेक्टर, सतना को नामांकित किया जाता है।

Sd -

कलेक्टर

जिला सतना (म.प्र.)

पृ.क्रमांक 65 /स0अ0रा0/व्यवहारबाद/2024,

सतना, दिनांक 13/04/2024

प्रतिलिपि

1. श्री लक्ष्यराम जांगड़े, डिप्टी कलेक्टर, सतना की ओर पालनार्थ।
2. क्षेत्रीय अधिकारी, म.प्र. प्रदूषण नियंत्रण बोर्ड, सतना की ओर सूचनार्थ।

Sd -

कलेक्टर

जिला सतना (म.प्र.)



क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,



रीवा रोड मैहर बाई पास, सतना (म.प्र.)

E-Mail-romppcb_satna@rediffmail.com, website- www.mppcb.nic.in

क्रमांक 92 /क्षे.का/प्र.नि.बो./पूर्व/2024,

सतना, दिनांक 23/04/2024

प्रति,

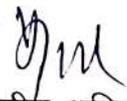
राजीव नयन त्रिपाठी
पिटीशनर
बडा पईपखर,
पोस्ट: मनकहरी,
हुजूर: रीवा,(म0प्र0)
मो. नं. 7000091663

विषय:- माननीय एन.जी.टी. भोपाल बेन्च द्वारा प्र.क. O-A- No- 65/2024 (CZ) के संबंध में ज्वाइंट कमेटी का निरीक्षण दिनांक 29.04.2024 को रखे जाने की सूचना बावत् ।

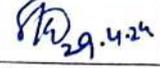
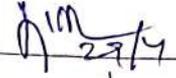
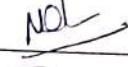
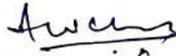
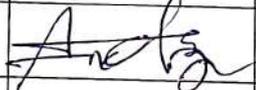
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उपरोक्त विषयांतर्गत लेख है कि माननीय एन.जी.टी. भोपाल बेन्च द्वारा प्र.क. O-A- No- 65/2024 (CZ) के संबंध में ज्वाइंट कमेटी का निरीक्षण दिनांक 29.04.2024 को दोपहर 3.00 बजे से किया जाना है कृपया निरीक्षण के समय उपस्थित रहने का अनुरोध है ।

o/c


क्षेत्रीय अधिकारी,
म.प्र.प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र.)

एन.जी.टी प्रकरण क्रमांक 65/2024 के संयुक्त निरीक्षण के दौरान उपस्थित अधिकारी एवं अन्य लोग :-

क्रमांक	उपस्थित अधिकारी का नाम	पदनाम	हस्ताक्षर	मोबाईल नं.
01	श्री लक्ष्यराम जांगडे	संयुक्त कलेक्टर		9993754244
02	श्री पी.एस. बुंदेला	क्षेत्रीय अधिकारी		9407001317
03	मीन झी जायसवाल	तहसीलदार उचेहरा		9993940616
04	श्री 02 महुल खेवटी	वेतनाधिकारी		
05	रामान-सिंह	पटवारी गडखेरा		9329313796
06	अंजित कुंठे एस.			9425184954
07	Anand Mohu	सेन्चालक		9425024233
08	Beachi Pandey	Subangar (MPPEB)		9302560889
09				
10				
11				
12				
13				
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मौका पंचनामा

(दिनांक - 29/04/2024)

आप दिनांक 29/04/2024 को मान. NGA के प्रकरण क्रमांक 65/2024 संबंधित नया विवाद मं.पं. शासन के संबंध में संयुक्त निरीक्षण किया गया। जिसमें NGA द्वारा गणित कमेटी के सदस्य (i) श्री लक्ष्मण राम जांगरे (संयुक्त कलेक्टर) सभा (ii) श्री पुष्पेन्द्र सिंह बुन्देला (भेत्रीय अधिकारी मं.पं. प्रखण निरीक्षण वी.स.स. एवं अन्य विभागीय अधिकारी एवं कर्मचारी उपस्थित रहे। एवं मोके में विकल्पकर्ता के प्रतिक के रूप में अंकित उक्त उपस्थित रहे। साथ ही उद्योग प्रतिनिधि भी उपस्थित रहे। एवं निरीक्षण के दौरान मं.पं. प्रखण निरीक्षण भी टीम द्वारा लॉगल मॉनिटरिंग भी कराया गया है।

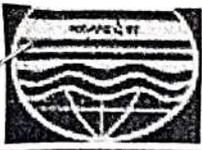
on behalf of me
 Applicant Mr. Rajeev
 Nayan Tripathi
 for AWC
 AWC Dubey
 29/04/2024

29/4/24
 24671 Satna

NOL
 29/04/24
 तहसीलदार उज्जैन

29/4/2024
 RO MP PCB
 Satna

A. K. Sharma
 29-4-2024



RED-SMALL

CCA- Validity
W/A : 30/06/2027
BMW : 30/06/2027
HoWM: 30/06/2027

CONSENT NO: ***

PCB ID: 113243

Outward No:116210,08/08/2022

Consent No:AWHB-56492

To,
The Occupier,
M/s. Indowater Management and Pollution Control Corporation (CBWTF),
Village - Badkhera, Tal : Uchehara,
Dist : Satna (MP) - 485001

Subject: Renewal of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Authorization under Bio-Medical Waste Management Rules, 2016 and Authorization under Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016.

Ref: 1. Your Consent to Operate Application Receipt No. 1169437 Dt. 18/07/2022 and last communication received on Dt. 01/08/2022
2. The Consent No: B-55556 issued vide Outward No: 115128 dated 01/04/2022 and letter no 98 dated 11/07/2022.

The Board issued closure order due to violation observed under the Environment (Protection) Act, 1986 for the operation of the incinerator. The said closure order has been revoked vide this office letter no 98 dated 11/07/2022 after due verification of the compliances. In light of the above facts and with reference to your above application, the permission to operate the incinerator and the renewal of the consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board agreed to grant Air/water consent, BMW Authorization and HOWM Authorization up to 30/06/2027, subject to the fulfillment of the terms & conditions incorporated in the Consent No:AWHB-53452 issued vide Outward No:112603 dated 28/04/2021 and as enclosed with this letter. The Consent No: B-55556 issued vide Outward No: 115128 dated 01/04/2022 will automatically be treated as cancelled after issuance of this order.

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Village - Badkhera, Tal : Uchehara, Dist : Satna (MP) - 485001
- b. The capital investment : Rs. 1.20 Crore
- c. Activity Capacity:

Activity	Equipment	CCA Capacity
Common Bio-Medical Waste Treatment Facility	INCINERATOR	100 Kg/hour
	AUTOCLAVE	350 Lts/hr.
	SHREDDER	250 & 40 Kg/hr.
Power generation through the DG Set (15+25 +43) KVA	--	83 KVA

Note:- 1. For any change in above CBWTF shall obtain fresh consent from the board.
2. This consent/Authorisation is granted to the CBWTF without prejudice to the proceeding pending against the unit in any of the court of Law. This consent is no way to taken as measure of proof that unit has not violated any pollution control laws at any time in the past. Hence, whatsoever may be the decision of Hon'ble Court shall be binding on the unit and to this Board.

The Validity of the consent and authorizations is up to 30/06/2027 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * Authorization under Hazardous Rules
- * Authorization under BMW Rules

Signature Not Verified
Digitally Signed by : A. A
Mishra, Member Secretary
Date: 08/08/2022 08:00:23 PM

ACHYUT ANAND MISHRA
Member Secretary

Digitally Signed with Authority
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # TFED1DN708



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent shall not exceed **2.800 KL/day**, and the daily quantity of sewage shall not exceed **1.800 KL/day**

2. Trade Effluent Treatment:-

The applicant shall operate and maintain the effluent treatment system so as to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.
Bio Assay Test	Bio Assay Test 90% survival of fish in 100% effluent after 96 hours.	

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall so as to achieve following standards-

pH	Between	6.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform	Not exceed	1000 (MPN/100 ml)

Sr	Water Code (Kilo Ltr per Day)	WC : 6.000	WWG : 4.600	Water Source
1	Domestic Purpose	2.000	1.800	Borewell
2	Others	1.000	1.000	Borewell
3	Plantation / Horticulture	1.000	0.000	Recycled
4	Scrubber Waste Water	2.000	1.800	Recycled

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

8. Prohibition of bypass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

9. CBWTF management shall submit the information online through the link "Periodic Compliances" provided on XGN in reference to compliance of consent conditions.

Additional Water condition:-

1. Surface drain network must be kept separate & unit shall ensure that under no circumstances drains/pipes carrying waste water shall be connected to the surface drain.

Consent No:AWHB-56492



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

- The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment installed	P.M, HCl, NO ₂ , Hg (mg/Nm ³), Dioxin & Furans (ngTEQ/Nm ³)
Incinerator	100 Kg/hr	30	Diesel	Cyclone , Scrubber	50, 50,400,0.05, 0.1
D.G. Sets	1x15 KVA 1x25 KVA 1x43 KVA	5	Diesel	Acoustic enclosure	As per MoEF&CC /CPCB Guidelines

STANDARDS FOR INCINERATION.- All incinerators shall meet the following operating and emission standards-

A. Operating standards

- Combustion efficiency (CE) shall be at least 99%.
- The combustion efficiency is computed as follows:

$$C. E. = \frac{\%CO_2}{\%CO_2 + \%CO} \times 100$$

- The temperature of the primary chamber shall be minimum of 800°C and the secondary chamber shall be minimum of 1050 + or - 500C.
- The secondary chamber gas residence time shall be at least two seconds.

B. Emission Standards

S.No.	Parameter	Standards	
1	2	3	4
		Limiting concentration in mg/Nm ³ unless stated	Sampling duration in minutes unless stated
1	Particular matter	50	10 or 1 NM ³ of sampling volume, which is more
2	Nitrogen Oxides and NO ₂ expressed as NO ₂	400	30 for online sampling or grab sample
3	HCl	50	30 or 1 NM ³ of sample volume, whichever is more
4	Total Dioxins and Furans	0.1 ng TEQ/NM ³ (at 11% O ₂)	8 hours or 5 NM ³ of sample volume, which is more
5	Hg and its compounds	0.05	2 hours or 1 NM ³ of sample volume, which is more

- Stack Height:** Minimum stack height shall be maintained as 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of generation parameters as notified under the Environment (Protection) Act, 1986 and in accordance with the CPCB guidelines of emission regulation Part-II.
- Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
- The occupier or operator of a common bio-medical waste treatment facility shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) once in three months through a laboratory approved under the Environment (Protection) Act, 1986 and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.
- All monitored values shall be corrected to 11% Oxygen on dry basis.
- Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the slag and bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
- The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO₂, CO and O₂.

Consent No:AWIIB-56492



2. Ambient air quality at the boundary of the unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³
3. CBWTF shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
4. The CBWTF shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
5. The CBWTF shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The CBWTF shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. CBWTF shall take effective steps for extensive tree plantation within or around the unit premises for general improvement of environmental conditions and as stated in additional condition, Minimum number of plants to be planted by the unit:-1000

Additional Air condition:-

1. CBWTF shall write its name on stack with heat resistant paint.
2. CBWTF shall ensure the use of COVID-19 BMW app of CPCB and upload the data regularly.

CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-

**FORM-2
[See rule 6 (2)]**

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorisation and date of issue :
2. Reference of application (No. and date) : **COW-1169437, dt: 18/07/2022**
3. The Occupier of **M/s. Indowater Management and Pollution Control Corporation (CBWTF)**, is hereby granted an authorisation for generation, collection, reception, storage, transport, disposal of hazardous or other wastes on the premises situated at- **Village - Badkhera, Tal : Uchehara, Dist : Satna (MP) - 485001**

Details of Authorisation

Category of Hazardous Waste as per the Schedules I of these rules	Authorised mode of disposal	Quantity (ton/annum)
Used or Spent Oil (5.1)	To be sold to authorized Re-processors/ Recycler authorized with SPCB.	0.500-M.T
Ash from incinerator and flue gas cleaning residue (37.2)	Sent to TSDF	25.000-M.T

Consent No:AWHB-56492



- (1) The authorisation shall be valid for a period up to 30/06/2027.
- (2) The authorisation is subject to the following general and specific conditions

A. General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
9. An application for the renewal of an authorisation shall be made as laid down under these Rules.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The non hazardous solid waste arising in the unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

B. Specific conditions:

1. The CBWTF shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.
2. Ash from incineration of biomedical waste shall be disposed of at common hazardous waste treatment and disposal facility.
3. Facility shall obtain membership of TSDF & submit the same to the Board.

Additional Haz condition:-

1. The CBWTF shall obtain insurance under Public Liability Insurance Act, if applicable and shall submit a copy to the board.
2. Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorisation.
3. The unit shall maintain the records of hazardous waste as per the Form-3 of rule 6(5) and shall online submit the annual return in Form-4 as per rule 6(5) 20(2) to this office on or before 30th june every year and preferably before 30th April.
4. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online at least annually.
5. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.

Consent No:AWTIB-56492



6. The authorized person shall inform the name and address of the contact person / occupier responsible for hazardous waste management.
7. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13(i) of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended up to date.
8. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on fax/telephone/email-it_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.5 as per Rule-10 of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended upto date.

Packing, Labeling & Transportation of Hazardous wastes :-

- (i) The occupier or operator of the Treatment, Storage and Disposal Facility or recycler shall ensure that the hazardous waste are packaged and labeled, based on the composition in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board vide - October 2004 & conditions issues from time to time.
- (ii) The labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors.
- (iii) The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard.
- (iv) In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.
- (v) The occupier shall provide the transporter with seven copies of the manifest as per the colour codes as per rule 19(1).
- (vi) The occupier shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned SPCB before he hands over the hazardous wastes to the transporter.
- (vii) No transporter shall accept hazardous wastes from an occupier for transport unless copies 3 to 7 of the manifest accompany it.
- (viii) The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the operator of the facility along with the waste consignment.

FORM -III (See rule 10)

AUTHORISATION

(Authorisation for operating a facility for collection, reception, treatment, storage, transport and disposal of biomedical wastes)

1. File number of authorisation and date of issue - **COW-1169437, dt: 18/07/2022.**

2. **M/s. Indowater Management and Pollution Control Corporation (CBWTF),** an occupier of the CBWTF located at **Village - Badkhera, Tal : Uchehara, Dist : Satna (MP) - 485001** is hereby granted an authorisation for following activities;

- ✓ Collection,
- ✓ Storage,
- ✓ Packaging
- ✓ Reception
- ✓ Transportation
- ✓ Treatment or processing or conversion
- ✓ Disposal or destruction

3. **M M/s. Indowater Management and Pollution Control Corporation (CBWTF),** an occupier of the CBWTF is hereby authorized for handling of biomedical waste as per the capacity given below;

- (i) Number of beds of HCF: --
- (ii) Number healthcare facilities covered by CBWTF: --
- (iii) Installed treatment and disposal capacity: -- 100 Kg per hour (Incinerator)
- (iv) Area covered by the CBWTF- Satna, Panna, Rewa, Sidhi & Singrauli.

Consent No:AWIB-56492



(v) Quantity of Biomedical waste handled, treated or disposed:

Type of Waste Category	Quantity permitted for Handling (Kg/day)
Yellow	1000.00
Red	666.67
White (Translucent)	166.67
Blue	666.67

3. This authorization shall be in force for a period up to 30/06/2027.

4. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Terms & Conditions of Authorization :-

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorize shall constitute a breach of his authorization.
5. It is duty of the authorize person to take prior permission of the prescribe authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

The additional conditions for CBWTF shall be as follows:

1. The grant of this authorization is subject to the terms and conditions granted to the Facility.
2. The occupier of the facility shall operate and maintain CBWTF as per guidelines of Central Pollution Control Board 2016 for CBWTF. The operational conditions such as temperature, air Feed rate, retention time etc and air pollution control arrangement of the incinerator shall be ensured as per Schedule-II of Bio Medical Waste Management Rules, 2016.
3. The person authorized shall ensure that the treated effluent shall conform to the standards prescribed in Schedule - II of rules and submit report to Board on quarter yearly basis. The occupier of the facility shall fully utilize the treated effluent within their premises for plantation purposes, etc.
4. The occupier of C.B.W.T.F. shall carry out stack emission test of incinerator, incinerator ash test, validation test of autoclave and applicable parameters of effluent being discharged from the ETP quarter yearly from NABL accredited laboratory and submit the quarter yearly report to the Board.
5. A separate log book for the operation and maintenance of the incinerator, autoclave, shredder & ETP shall be kept and shall be made available for inspection any time.
6. The transportation vehicle for carrying the waste to the facility shall be specially designed as per Central Pollution Control Board (CPCB) guidelines for CBWTF. The vehicle shall also be properly installed GPS, labelled with the related symbols etc. as per rules.
7. The collection and transportation of the BMW the C.B.W.T.F. shall be ensured in accordance with the Rule 7 & 8 of BMW Rules. Its treatment & disposal shall be as per Schedule-I of Rules 2016.
8. The person authorized shall maintain categories wise records of Bio-Medical Waste received, treated & disposed at CBWTF as per Schedule-I of the Bio-Medical Waste Management Rules, 2016 and should submit the annual return in Form-IV-A by 30th of June every year as per the rule 13 to the Head office and Regional office of the Board.
9. The person authorized shall store incineration ash safely and dispose it through TSDF, Pithampur as per guidelines of CPCB.
10. The C.B.W.T.F. operators shall inform about such health care units that are not handling and segregating Bio-Medical Waste properly and the same shall be communicated to the Board from time to time.
11. The C.B.W.T.F. operator shall establish bar coding and global positioning system for handling of bio-medical waste as per BMW Rule, 2016.
12. The C.B.W.T.F. operator shall install and ensure the operation/calibration of CEMS in facility and should ensure connectivity with SPCB/CPCB server. And also install the PTZ cameras showing ETP, BMW storage area and Stack Emission conditions regarding.
13. The C.B.W.T.F. operator shall display authorization order, Annual report etc. on its website.

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14. The C.B.W.T.F. operator shall ensure collection of biomedical waste on holidays also.
15. The C.B.W.T.F. operator shall operate incinerator to achieve the standards for retention time in secondary chamber as per BMW Rule, 2016.
16. The person authorized shall maintain good housekeeping, regular cleaning of storage room & sharp pit etc. to avoid odour nuisance.
17. The Facility shall submit a fresh application for renewal of authorization with requisite fee before 90 days of expiry of this authorization with compliance report of conditions mentioned in original authorization letter and its subsequent renewal letter.
18. Mercury waste shall not be mixed with BMW, shall be collected, segregated & stored into separate containers and it shall be disposed off in accordance with provisions of the Hazardous and Other Waste (Management, and Transboundary Movement) Rules, 2016.
19. The occupier of the facility shall ensure that the all CBWTF equipments like incinerator, autoclave, shredder etc shall fulfill all the requirements of the Bio-medical Waste Management Rules, 2016 and the criteria for combustion efficiency, primary and secondary temperature, emission and effluent quality standards, standards for autoclaves etc shall be compliant with the provisions of the Schedule II of the Rules as well as the guidelines published by Central Pollution Control Board from time to time.
20. The CBWTF Facility shall obtain the EC as per provisions of EIA, Notification, 2006 as amended.
21. CBWTF shall install and maintain "Outdoor HD Industrial grade IP (Internet Protocol) cameras with Pan-Tilt-Zoom (PTZ) feature, minimum focal length 20X with night vision facility and tamper proof mechanism" at ETP outlets, BMW/hazardous waste storage sites and chimney of the unit to display all emission sources and effluent discharge points and connect the same with Environment Surveillance Centre, M.P. Pollution Control Board Bhopal for remote surveillance.
22. The Board reserves all the right to amend/cancel/revoke the condition of this authorization in part or whole as and when deemed necessary. Facility shall be responsible for any violation of provisions of Bio-Medical Waste Management Rules, 2016 and shall be liable for prosecution and punishment as per the provisions of Environmental (Protection) Act, 1986.

23. STANDARDS FOR AUTOCLAVING OF BIO-MEDICAL WASTE.-

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.

- (a) When operating a gravity flow autoclave, medical waste shall be subjected to:
 - (i) a temperature of not less than 121° C and pressure of 15 pounds per square inch (psi) for an autoclave residence time of not less than 60 minutes; or
 - (ii) a temperature of not less than 135° C and a pressure of 31 psi for an autoclave residence time of not less than 45 minutes; or
 - (iii) a temperature of not less than 149° C and a pressure of 52 psi for an autoclave residence time of not less than 30 minutes.
- (b) When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The air removed during the pre-vacuum, cycle should be decontaminated by means of HEPA and activated carbon filtration, steam treatment, or any other method to prevent release of pathogen. The waste shall be subjected to the following:
 - (i) a temperature of not less than 121°C and pressure of 15 psi per an autoclave residence time of not less than 45 minutes; or
 - (ii) a temperature of not less than 135°C and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes;
- (c) Medical waste shall not be considered as properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicator indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
- (d) **Recording of operational parameters:** Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
- (e) **Validation test for autoclave:** The validation test shall use four biological indicator strips, one shall be used as a control and left at room temperature, and three shall be placed in the approximate center of three containers with the waste. Personal protective equipment (gloves, face mask and coveralls) shall be used when opening containers for the purpose of placing the biological indicators. At least one of the containers with a biological indicator should be placed in the most difficult location for steam to penetrate, generally the bottom center of the waste pile. **The occupier or operator shall conduct this test three consecutive times to define the minimum operating conditions.** The temperature, pressure and residence time at which all biological indicator vials or strips for three consecutive tests show complete inactivation of the spores shall define the minimum operating conditions for the autoclave. After determining the minimum temperature, pressure and residence time, **the occupier or operator of a common biomedical waste treatment facility shall conduct this test once in three months and records in this regard shall be maintained.**
- (f) **Routine Test:** A chemical indicator strip or tape that changes colour when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different locations to ensure that the inner content of the package has been adequately autoclaved. **The occupier or operator of a common bio medical waste treatment facility shall conduct Routine test during autoclaving of each batch and records in this regard shall be maintained.**

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(7) Spore testing: The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be Geobacillusstearotherophilus spores using vials or spore Strips; with at least 1X106 spores. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than 121° C or a pressure less than 15 psi. The occupier or operator of a common bio medical waste treatment and disposal facility shall conduct this test at least once in every week and records in this regard shall be maintained.

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.
2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of BMWM Rules, 2016 or Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

1. The CBWTF unit shall submit Dioxin and Furans testing report.
2. CBWTF shall obtain Environmental Clearance from MPSEIAA as per the provisions of EIA Notification, 2006, as applicable.
3. The CBWTF shall dispose solid and Hazardous stored on the premises as per the relevant rules and their provisions.

Renewal of Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974, The Air (Prevention & Control of Pollution) Act,1981, Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rule, 2016, & Bio-Medical Waste Management Rules, 2016 is granted to your Facility subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in t

Discharge of effluent and gaseous emission.

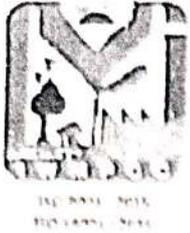
eSign
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # TFEDIDN708

Achyut Mishra

ACHYUT ANAND MISHRA of
M.P. Member Secretariat

Consent No:AWIIB-56492



INDO WATER MANAGEMENT & POLLUTION CONTROL CORPORATION

Common Bio - Medical Waste Treatment facility (INCINERATOR)-SATNA

H.O. Add.: C-32, IInd Floor, Parijat Complex, Bittan Market, E-5, Arera Colony, BHOPAL - 462016

Satna Off.: Narayani Sadan, Shiv Colony, Ahiran Mohalla, Dhawari, SATNA (M.P.) 485001

CBWTF Add.: Village-Barkhera, Amarpatan Road, Tahsil-Unchehra, Distt. Satna (M.P.) 485001

Phone : 0755-2425900, (Fax) 0755-4044000, Mob.: 9301888900, 9425020301

Website : www.indocbwtf.com • E-Mail : cbwtfatna@gmail.com • Incineratorsatna@gmail.com • iwmpcc@gmail.com

Ref. No. : IWMPCC/

Date

Average Per Day Bio Medical Waste Received at CBWTF-Satna

Distt. Name	Bio Medical Waste Colour Category wise				Total BMW Average Per Day/ Kg.
	Yellow Colour Kg.	Red Colour Kg.	White Colour Kg.	Blue Colour Kg.	
SATNA	152	45	04	40	241
REWA	219	120	05	95	439
SIDHI	60	21	01	19	101
SINGRAULI	77	25	02	20	124
PANNA	42	16	01	14	73
CHHATARPUR	83	27	02	24	136
DAMOH	60	20	01	18	99
TOTAL	693	274	16	230	1213

Total Bio Medical Waste Category Wise Per Day

Sr. No.	Bio Medical Waste Colour Category wise				Total BMW Average Per Day/ Kg.
	Yellow Colour Kg.	Red Colour Kg.	White Colour Kg.	Blue Colour Kg.	
01.	693	274	16	230	1213

Category Wise Bio Medical Waste Disposal Details

Category Wise BMW	Disposal Details/ Treatment
Yellow Colour	Incineration
Red Colour	Autoclaving, Shredding and Treated Waste sent to Authorized Recyclers
White Colour	Autoclaving, Concrete Sharp Pit
Blue Colour	Autoclaving, Disinfection (by Soaking the Washed Glass after Clinic with Detergent and Sodium Hypochlorite Treatment, Treated Waste sent to Authorized Recyclers

At the Time of Joint Inspection Committee Dated 29.04.2024 Bio Medical Waste Qty. in Colour Code wise in CBWTF Premise.

Date	Bio Medical Waste Colour Category wise				Total BMW Average Per Day/Kg.
	Yellow Colour Kg.	Red Colour Kg.	White Colour Kg.	Blue Colour Kg.	
29.04.2024	807	316	19	261	1403

Save Environment - Save Life

For : Indo Water Management & Pollution Control Corporation

Authorised Signatory

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FORM IV

REPORT BY THE STATE BOARD ANALYST

[See rule 18]

Report No. RLMPPCB/Air/208A & 208B
RLMPPCB/Stack/207

Dated : 04.05.2024

I hereby certify that I, **Mr. G.K. Baiga (Junior Scientist)** State Board analyst duly appointed under sub-section 3 of section 26 of the Air (Prevention and Control of Pollution) Act 1981 received on the **29th day of April 2024** from Mr. Anoop Kumar Shrivastava (Chemist) M.P.P.C.B. Satna total three samples of M/S. Indo Water Management & Pollution Control Corporation, Village-Barkhera, Amarpatan road, Tahshil-Unchehara Distt Satna for analysis. The samples were in a condition fit for analysis reported below.

I further certify that I have analyzed the aforementioned sample on **30.04.2024-01.05.2024** and declare the result of the analysis to be as follows: -

Report Attached (Annexure - 1)

The Conditions of the seals, fastening and container on receipt was as follows :-

- 1- Main Gate Direction West approx 15 meter from plant.
- 2- Near Govt. Primary School, Barkhera.
- 3- Main Stack of CBWTF Incinerator.

for analysis. The sample was in a condition for analysis reported below:

Two number of ambient & One number of Stack samples received in sealed conditions Signed this 29th day of April 2024.

1. As per IS 5182 (Part 23): RA 2022, PM₁₀
2. As per IS 5182 (Part 2/Sec. 1): RA 2023, SO₂
3. As per IS 5182 (Part 6): RA 2022, NO₂
4. As per IS: 11255 (Part 3) : RA 2018, PM



(Signature)
G.K. Baiga (Jr. Scientist)
(State Board Analyst)

From

Mr. G.K. Baiga (Junior Scientist)
(MPPCB, Satna)

To,

✓ The Regional Officer

MPPCB Sat



Regional Laboratory

MADHYA PRADESH POLLUTION CONTROL BOARD

Rewa Road Maihar Bypass, Satna (M.P.) 485001

Email:-romppcb_satna@rediffmail.com,website:-mppcb.nic.in

Analysis Report

Report No.- RLMPPCB/Air/208A & 208B
RLMPPCB/Stack/207

Sample From

Sr. No	Description of Sample	Date of Collection	Collected by	Date of Receipt	Date of Analysis
1	(PM ₁₀ , SO ₂ , NO ₂) Main Gate Direction West Approx 15 meter from plant Monitoring Period (8 hour)	29.04.2024	Mr. Anoop Kumar Shrivastava (Chemist), M.P. Pollution Control Board, Satna	29.04.2024	30.04.2023 to 01.05.2024
2	(PM ₁₀ , SO ₂ , NO ₂) Near Govt. Primary School, Village- Barkhera, Satna Monitoring Period (8 hour)	29.04.2024	Mr. Anoop Kumar Shrivastava (Chemist), M.P. Pollution Control Board, Satna	29.04.2024	30.04.2023 to 01.05.2024
3	Stack 1. CBWTF Incinerator	29.04.2024	Mr. Anoop Kumar Shrivastava (Chemist), M.P. Pollution Control Board, Satna	29.04.2024	30.04.2023 to 01.05.2024

Ambient Air Monitoring Results

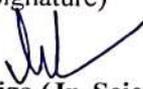
S. No.	Parameters	Unit	Description		NAAQS (µg/m ³)	Remarks
			Main Gate Direction West Approx 15 meter from plant Monitoring Period (8 hour)	Near Govt. Primary School, Village- Barkhera, Satna Monitoring Period (8 hour)		
1.	Particulate Matter (PM ₁₀)	µg/m ³	98.01	81.60	100	As per IS 5182 (Part 23): RA 2022
2.	SO ₂	µg/m ³	9.86	6.87	80	As per IS 5182 (Part 2/Sec. 1): RA 2023
3.	NO ₂	µg/m ³	19.89	14.04	80	As per IS 5182 (Part 6): RA 2022

Stack Monitoring Result

S. No.	Parameter	Unit	Description	Standard Limit mg/NM ³	Remarks
			Main Stack of CBWTF incinerator		
1.	Particulate Matter	mg/NM ³	52.60*	50	As per IS: 11255 (Part 3) : RA 2018

* Indicates that value exceed the permissible limit.

(Signature)


G.K. Baiga (Jr. Scientist)
(State Board analyst)

FORM X
REPORT BY THE STATE BOARD ANALYST
 (See rule 31)

Report No. RLMPPCB/WW/205
 RLMPPCB/WW/206

Dated the 04.05.2024

I hereby certify that I, **Mr. G. K. Baiga (Jr. Scientist)** State Board analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the 29th day of April 2024 from **Mr. Anoop Kumar Shrivastava (Chemist)**, Two No. of samples of M/s Indo Water Management & Pollution Control Corporation, Village-Barkhera, Amarpatan road, Tahshil-Unchehara Distt Satna for analysis.

1. ETP Untreated Water Sample from Inlet
2. ETP Treated Water Sample from Outlet for analysis.

The samples were in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample, on 30.04.2024-03.05.2024 and declare the results of the analysis to be as follows:-

S.N.	PARTICULARS	UNIT	RESULT 1	RESULT 2	Standard Limit	Sampling method :Water/waste water sample collection guideline by Regonal lab M.P.P.C.B Satna
	PHYSICAL PARAMETERS					
1.	Temperature	°C	26.8	26.4	-	(2550-B APHA Std. Methods, 24 th Edn.)
3.	Colour	Visual	Greenish	Colorless	-	(2120-B, APHA Std. Methods, 24 th Edn.)
4.	Appearance	-	Slight turbid	Clear	-	-
5.	Odour	-	Pungent	Odourless	-	-
	CHEMICAL PARAMETERS					
7.	pH	-	8.51	7.79	5.5-9.0	(4500-H' B APHA Std. Methods, 24 th Edn.)
8.	Chloride (as Cl)	mg/l	75.00	44.48	1000 mg/l	(4500-Cl B, APHA Std. Methods, 24 th Edn.)
9.	Total Solids	mg/l	780	592	-	(2540-B, APHA Std. Methods, 24 th Edn.)

10.	Dissolved Solids	mg/l	717	548	2100 mg/l	(2540-C, APHA Std. Methods, 24 th Edn.)
11.	Suspended Solids	mg/l	63.0	44.0	100 mg/l	(2540-D, APHA Std. Methods, 24 th Edn.)
12.	Chemical Oxygen Demand	mg/l	260	140	250 mg/l	(5220-B, APHA Std. Methods, 24 th Edn.)
13.	B.O.D.	mg/l	60	24	30 mg/l	(IS 3025, part-44, 1993)
14.	Oil and Grease	mg/l	24	8.0	10 mg/l	(5220-D, APHA Std. Methods, 24 th Edn.)

* Indicates that value exceed the permissible limit.

(Signature)



G.K. Baiga (Jr. Scientist)
(State Board analyst)

From:

G.K. Baiga
(Junior Scientist)
M.P. Pollution Control Board, Satna.

To: ✓

Regional Officer,
M.P. Pollution Control Board, Satna.

कार्यालय तहसीलदार तहसील उचेहरा जिला सतना (म0 प्र0)

क0 13) तह0 / 24

उचेहरा दिनांक 30/4/24

प्रति,

क्षेत्रीय अधिकारी
म0 प्र0 प्रदूषण नियंत्रण बोर्ड
जिला सतना (म0 प्र0)



विषय-

माननीय एन0 जी0 टी0 भोपाल बेंच द्वारा प्रकरण O-A-N0. 65/2024 (CZ) (राजीव नयन त्रिपाठी विरुद्ध म0 प्र0 शासन एवं अन्य) के संबंध में जानकारी बावत।

संदर्भ-

पत्र क0 113/क्षे. का./प्रा. नि. बो./पूर्व /2024 सतना दिनांक 29/04/2024।

विषयांकित संदर्भित पत्र के परिपालन में ह0 प0 बडखेरा नं0 38 से जांच करवाई गई जांच प्रतिवेदन संलग्न कर मूलतः संप्रेषित है।

संलग्न :- उपरोक्तानुसार

Ndl
तहसीलदार
तहसील उचेहरा
जिला सतना म0 प्र0

के
२/५



क्षेत्रीय कार्यालय,
म.प्र.प्रदूषण नियंत्रण बोर्ड,



रीवा रोड मैहर बाई पास, सतना (म.प्र.)

E-Mail-romppcb_satna@rediffmail.com, website- www.mppcb.nic.in

कमांक 113 /क्षे.का/प्र.नि.बो./पूर्व/2024,
प्रति,

सतना, दिनांक 29/4/24

✓तहसीलदार
उचेहरा,
जिला - सतना (म.प्र.)

विषय:- माननीय एन.जी.टी. भोपाल बेन्च द्वारा प्रकरण ओ.ए. O-A- No-
65/2024 (CZ) (राजीव नयन त्रिपाठी विरुद्ध म.प्र. शासन एवं अन्य) के
संबंध में जानकारी बावत् ।

—000—

महोदय,

उपरोक्त विषयांतर्गत लेख है कि माननीय एनजीटी भोपाल बेंच द्वारा प्रकरण ओ.ए. 65/2024 (CZ) (राजीव नयन त्रिपाठी वरुद्ध म.प्र. शासन एवं अन्य) के संबंध में निम्नानुसार बिन्दुवार जानकारी चाही गई है। अतः आपसे अनुरोध है कि चाही गई जानकारी 2 दिवस के अंदर पूर्ण कर इस कार्यालय को उपलब्ध करावे।

- ह.पत्र
NOL
29/04/24
1. मेसर्स इण्डोवाटर मैनेजमेंट एण्ड पाल्युशन कन्ट्रोल कार्पोरेशन, ग्राम बड़खेरा, तहसील उंचेहरा, जिला सतना (म.प्र.) से नदी, तालाब या अन्य किसी जलासय की दूरी।
 2. मेसर्स इण्डोवाटर मैनेजमेंट एण्ड पाल्युशन कन्ट्रोल कार्पोरेशन, ग्राम बड़खेरा, तहसील उंचेहरा, जिला सतना (म.प्र.) से रहवासी बस्ती की दूरी।
 3. मेसर्स इण्डोवाटर मैनेजमेंट एण्ड पाल्युशन कन्ट्रोल कार्पोरेशन, ग्राम बड़खेरा, तहसील उंचेहरा, जिला सतना (म.प्र.) से स्कूल कॉलेज या अन्य किसी शिक्षा संस्था की दूरी।


क्षेत्रीय अधिकारी,
म.प्र.प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र.)

कुं.

दि. 30/04/2024

प्रति,

श्रीमान् नायक तहसीलदार महोदय
वृत्त - लगरगवां, तह- उचेरा

विषय- मान्. NGA भीपाल बेचं डारा प्रकरण OS-O-A-No. 65/2024
(CZ) राजीव नयन त्रिपाठी बनाम म.प्र. शासन एवं अन्य के
सम्बन्ध में जानकारी वास्तु.

सन्दर्भ: म.प्र. प्रदूषण त्रिपंण कोर्ड, सतना का पत्र क्र. 113/शे.का./प्र.वि.के./
श्व/2024 सतना दि. 29.04.2024.

महोदय,

सन्दर्भित पत्र के परिपालन में विषयकित अपेक्षित
विन्दुवार जानकारी निम्नवत है:-

1- मे. इण्डोकार मैनेजमेन्ट एण्ड पाल्युशन कन्ट्रोल कोर्पो. ग्राम बडखेरा की
नदी - तालाब या अन्य जलशय से दूरी -

नदी से दूरी - 200 मी. लगभग

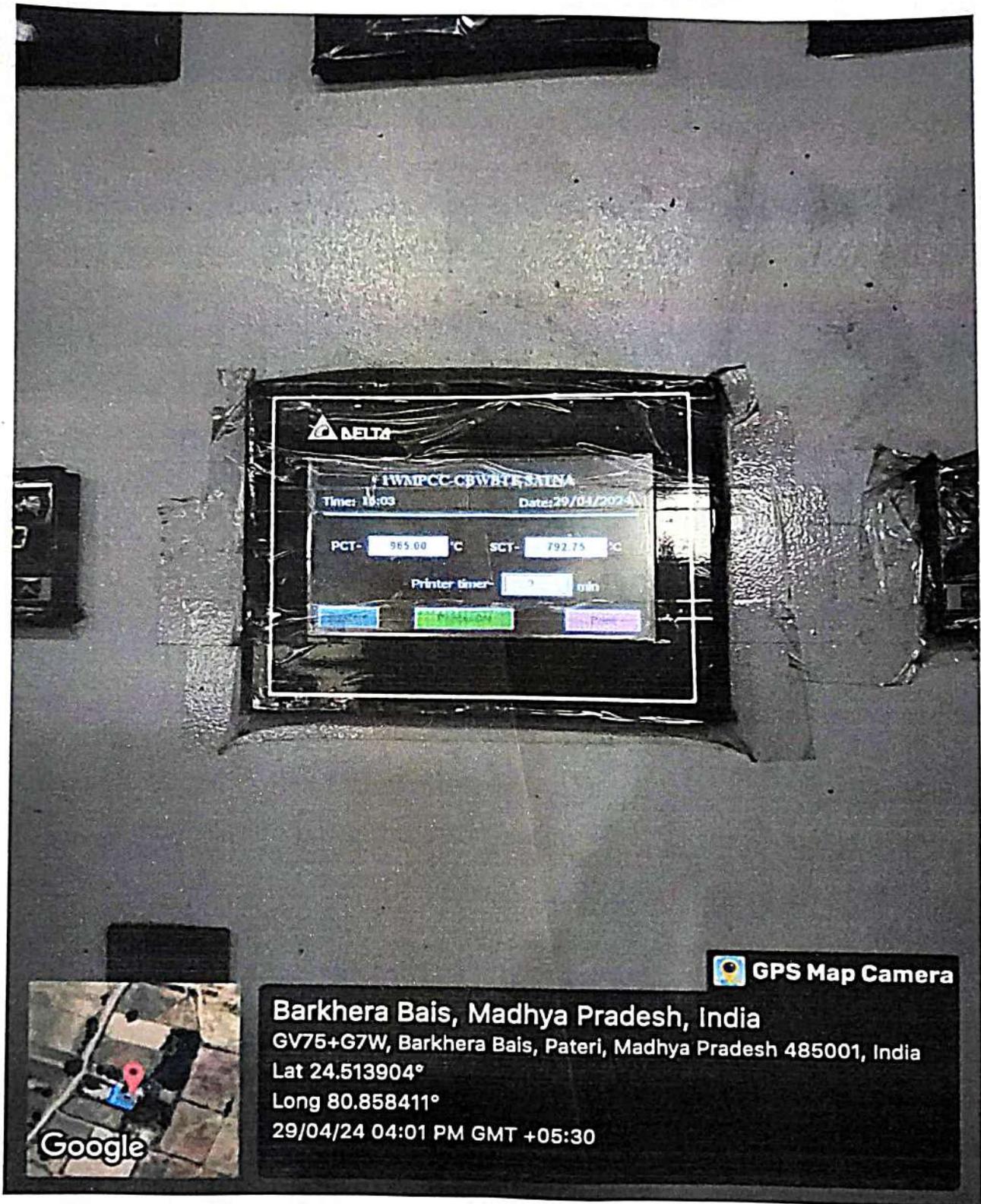
तालाब से दूरी - 200 मी. लगभग

अन्य जलशय से दूरी - उपलब्ध नहीं.

2- मे. इण्डोकार मैने. एण्ड पाल्युशन कन्ट्रोल कोर्पो. ग्राम बडखेरा की रहवासी
वस्ती से दूरी - 400 मी. लगभग, मंदिर से - 250 मी. लगभग
आदिवासी वस्ती से - 100 मी., गौशाला से दूरी - 50 मी.

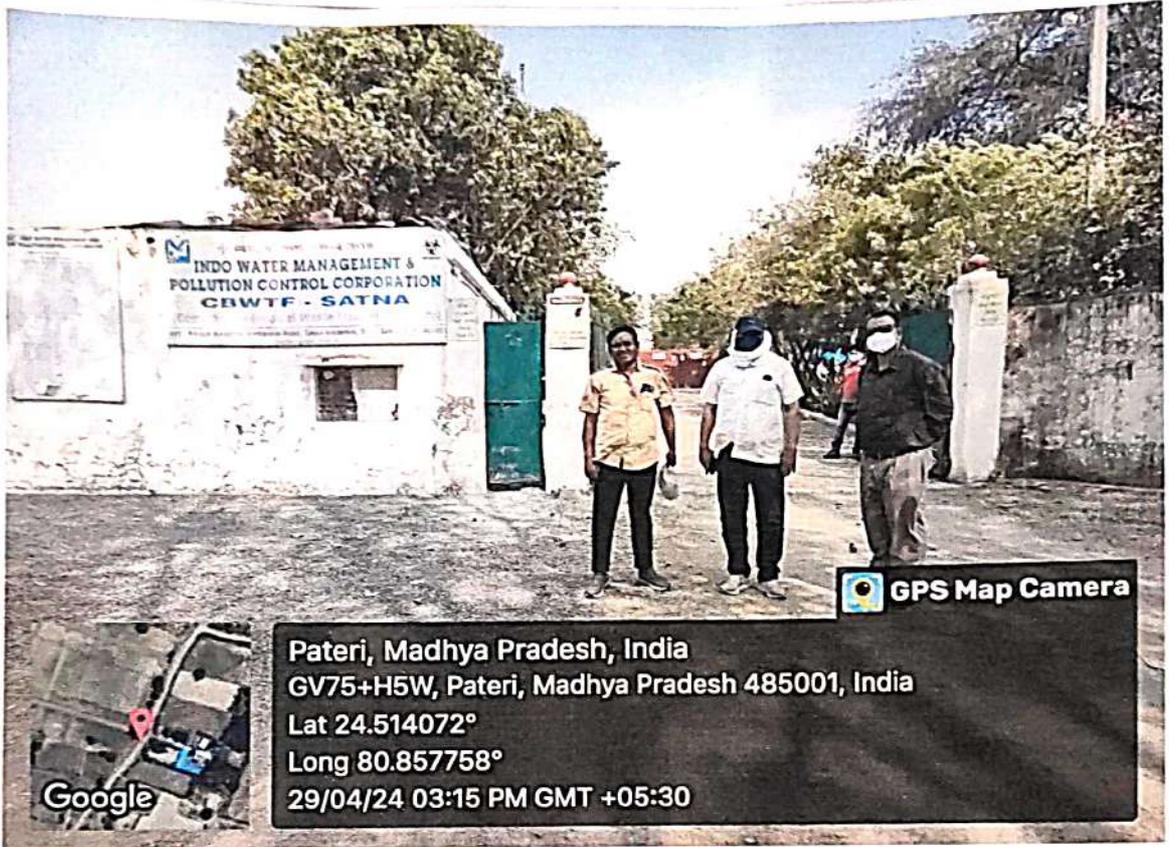
3- मे. इण्डोकार मैने. एण्ड पाल्युशन कन्ट्रोल कोर्पो. ग्राम बडखेरा की
स्कूल - कॉलेज - या अन्य शिक्षण संस्थान से दूरी - 250 मी. लगभग

अस्तु जांच प्रतिवेदन संलग्न कार्यवाही हेतु सार प्रस्तुत है।

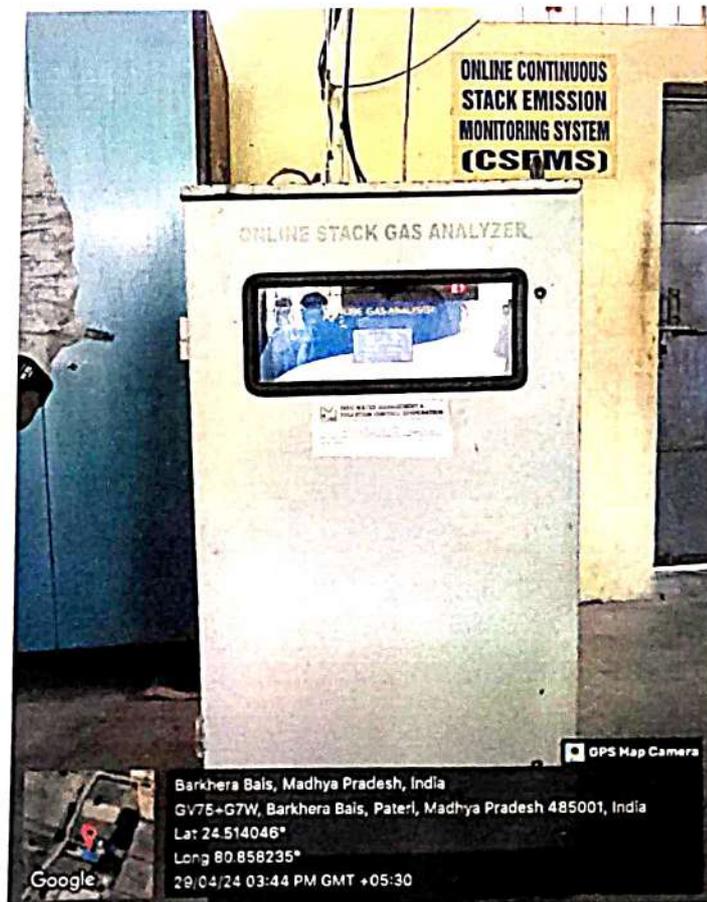
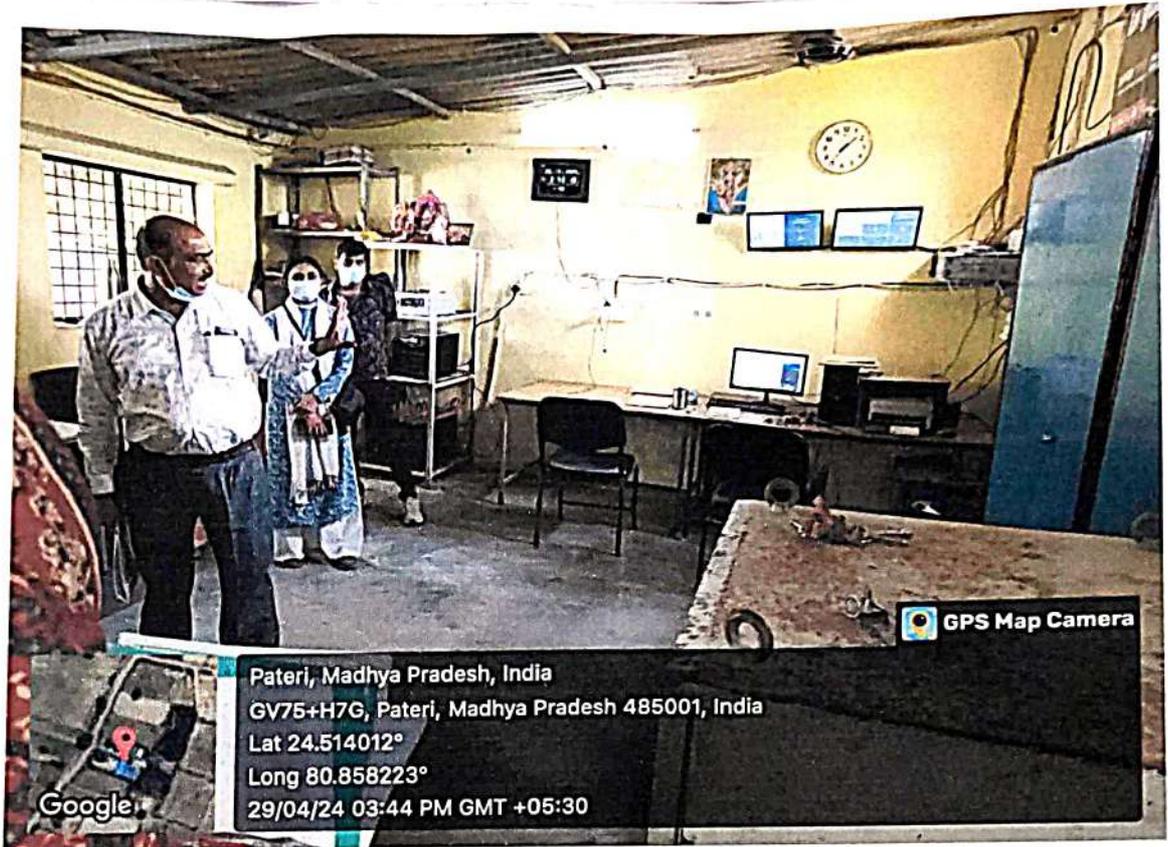


Primary and Secondary Temperature of Incinerator

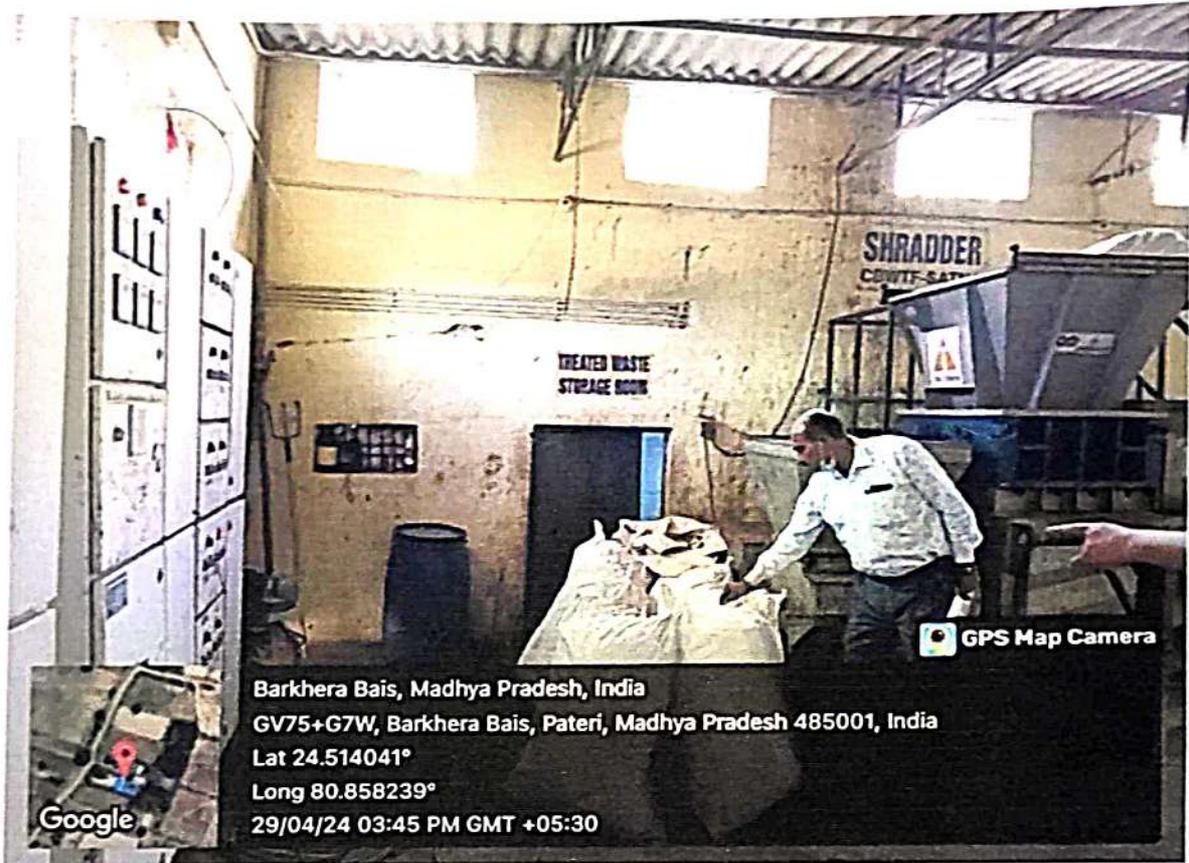
Joint Committee Visit on dated 29.04.2024



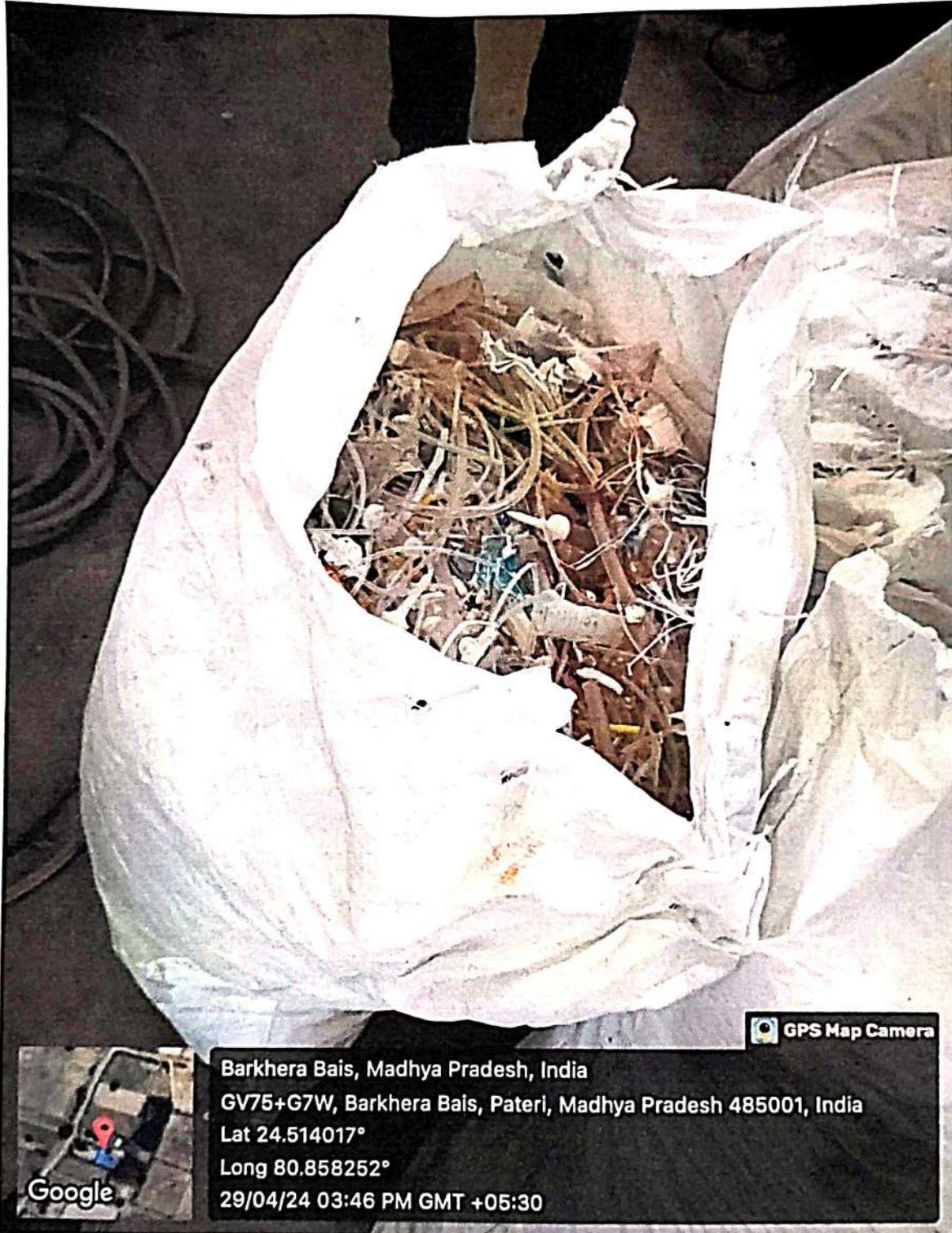
Control Room and Gas Analyzer



Shredder and Autoclave Room



Segregated Plastic Waste

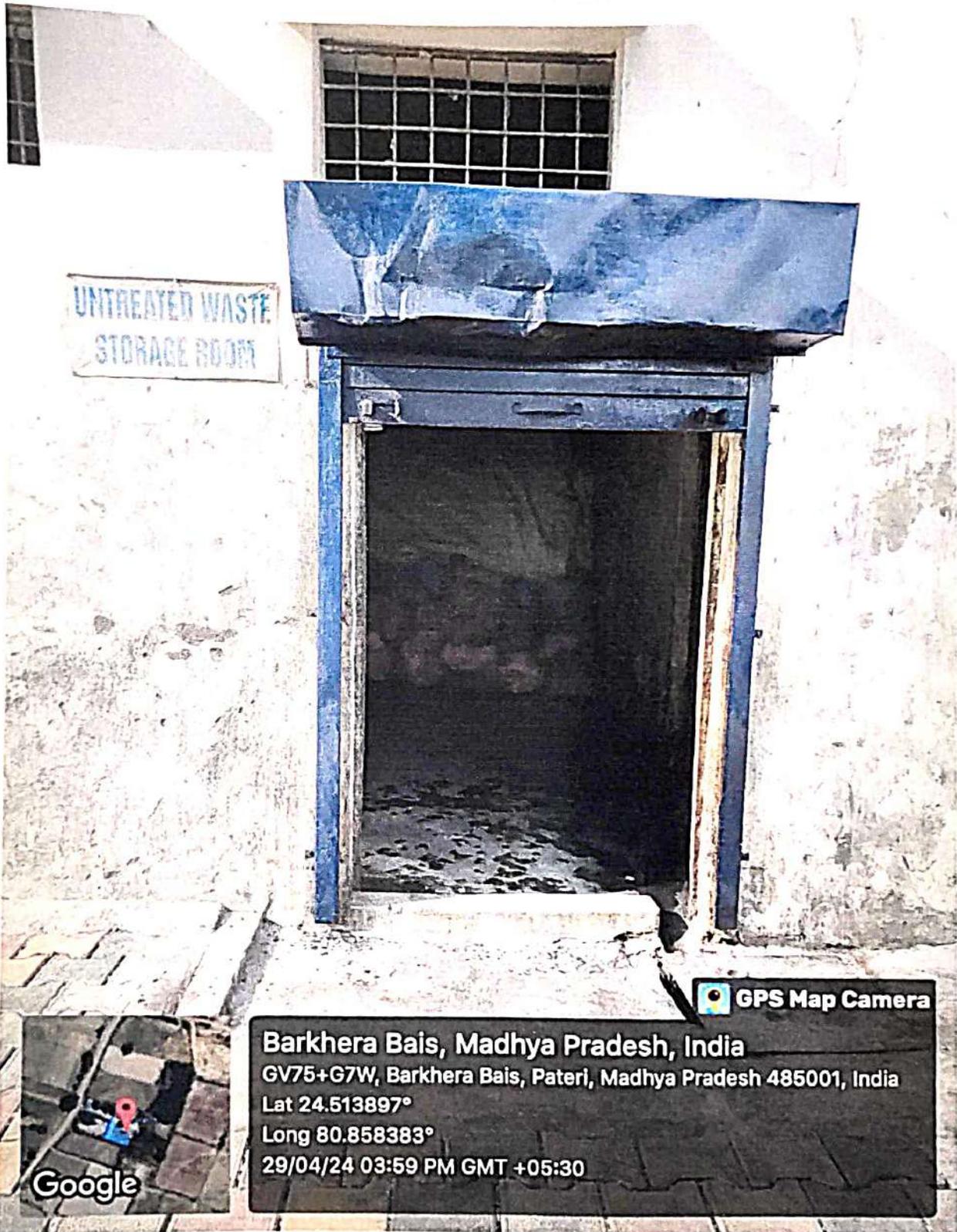


GPS Map Camera



Barkhera Bais, Madhya Pradesh, India
GV75+G7W, Barkhera Bais, Pateri, Madhya Pradesh 485001, India
Lat 24.514017°
Long 80.858252°
29/04/24 03:46 PM GMT +05:30

Untreated Waste Storage Room



UNTREATED WASTE
STORAGE ROOM

GPS Map Camera

Barkhera Bais, Madhya Pradesh, India
GV75+G7W, Barkhera Bais, Pateri, Madhya Pradesh 485001, India
Lat 24.513897°
Long 80.858383°
29/04/24 03:59 PM GMT +05:30

Google

Untreated Waste Storage Room

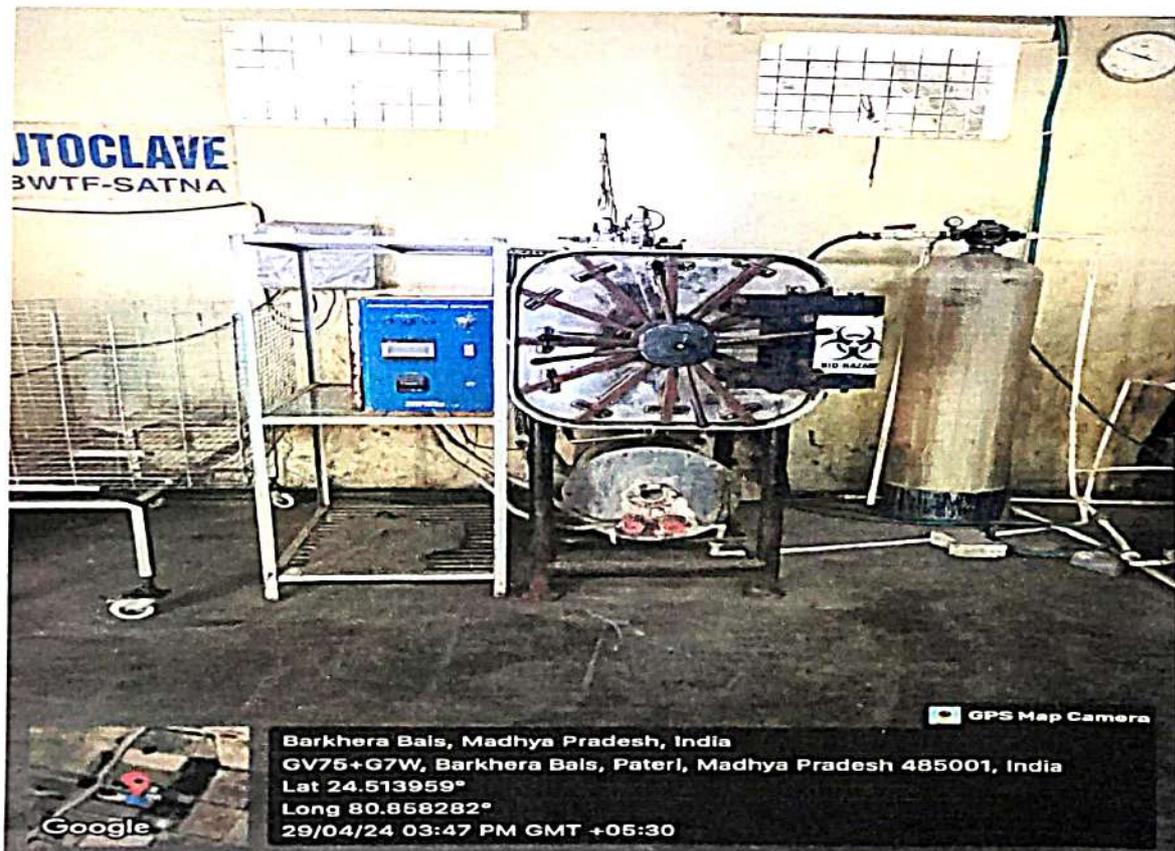
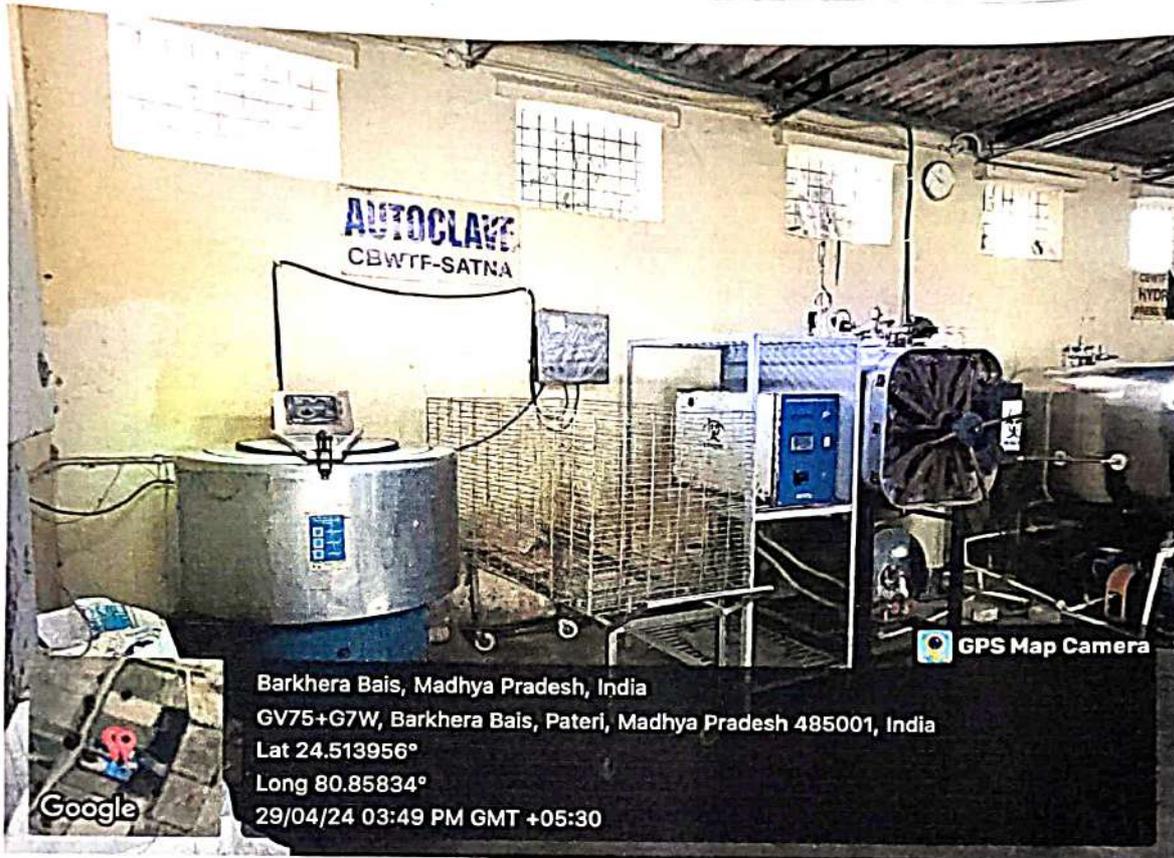


GPS Map Camera

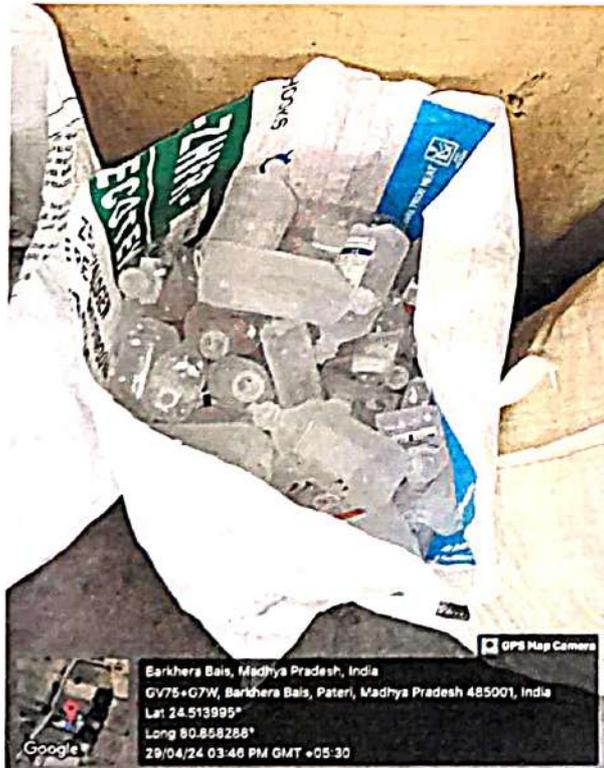


Barkhera Bais, Madhya Pradesh, India
GV75+G7W, Barkhera Bais, Pateri, Madhya Pradesh 485001, India
Lat 24.513901°
Long 80.85838°
29/04/24 03:59 PM GMT +05:30

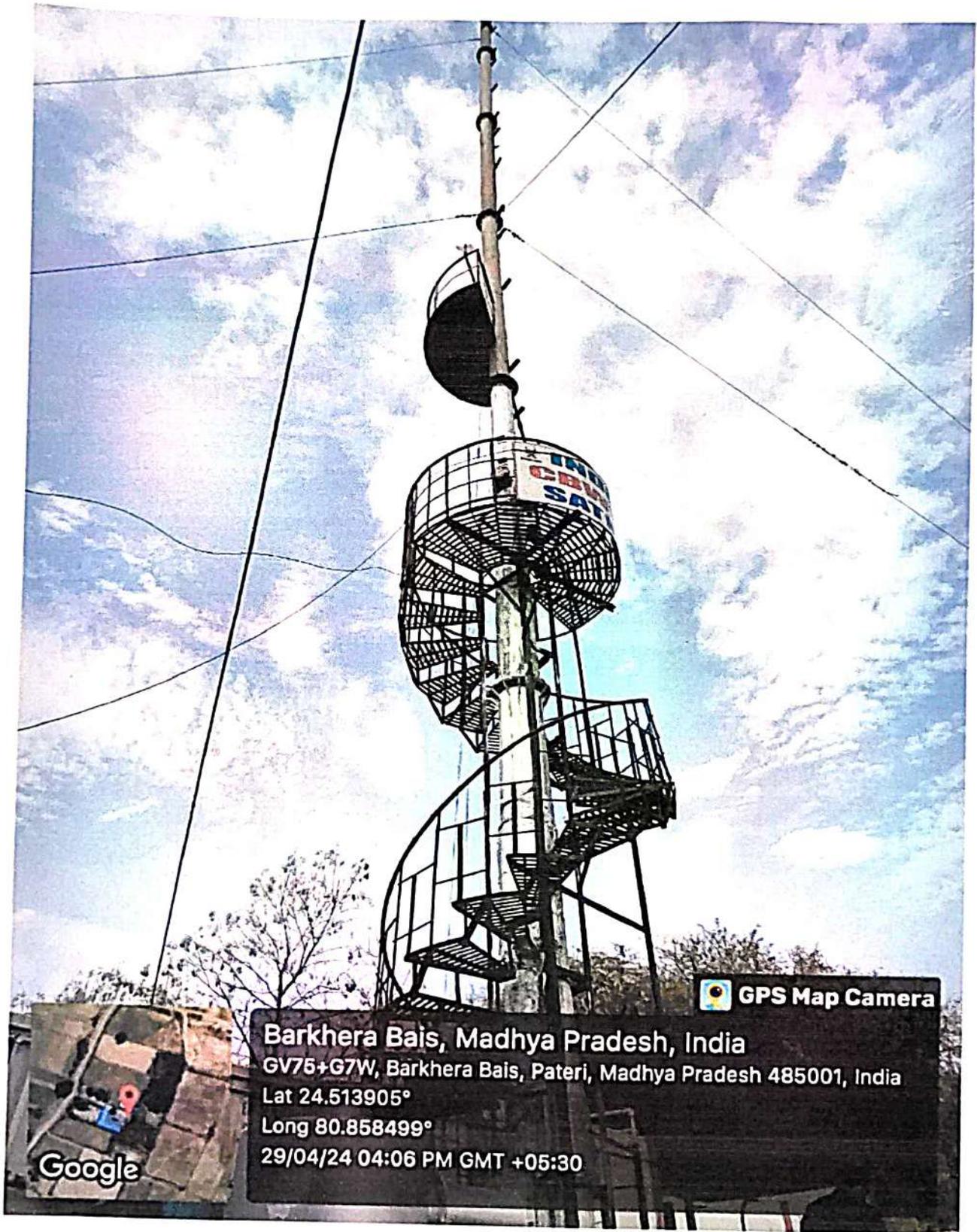
Autoclave



Category wise Waste Segregation Room



Stack With Monitoring Platform

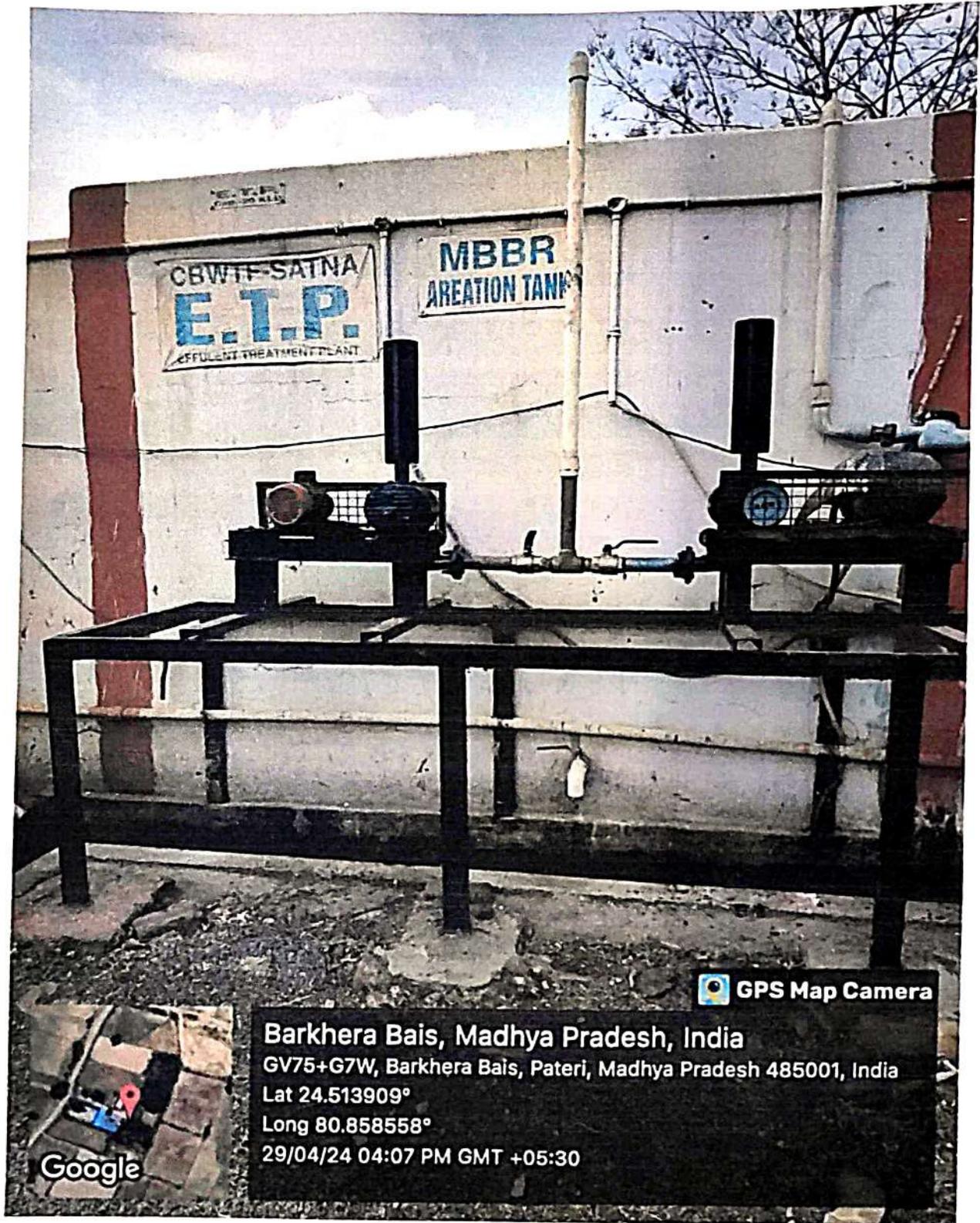


 GPS Map Camera

Barkhera Bais, Madhya Pradesh, India
GV75+G7W, Barkhera Bais, Pateri, Madhya Pradesh 485001, India
Lat 24.513905°
Long 80.858499°
29/04/24 04:06 PM GMT +05:30

Google

Effluent Treatment Plant



Sludge Drying Bed



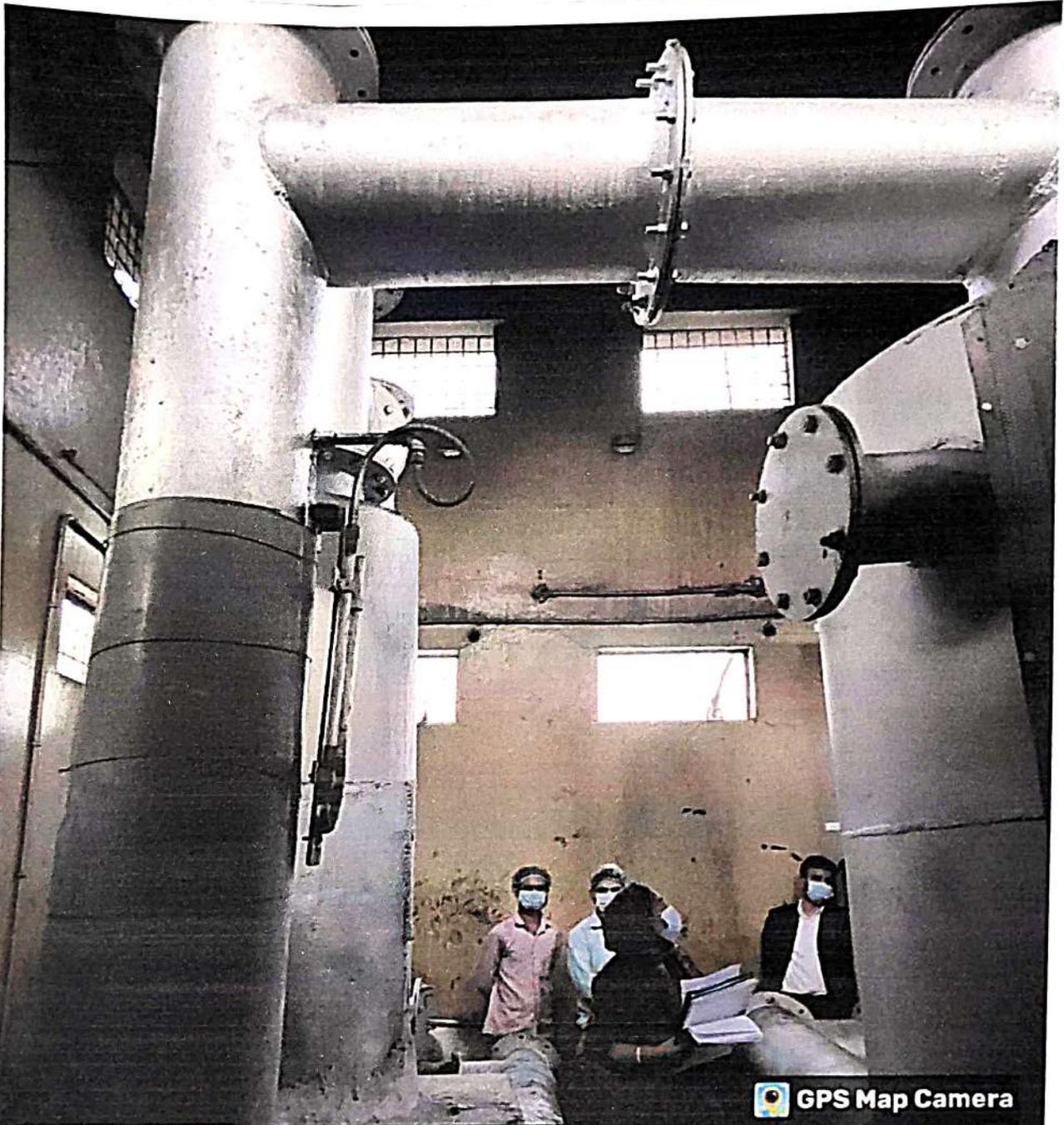
ETP SLUDGE
DRYING BED

VENTUCHARI
SCRUBBER
SLUDGE DRYING BED

GPS Map Camera

Barkhera Bais, Madhya Pradesh, India
GV75+G7W, Barkhera Bais, Pateri, Madhya Pradesh 485001, India
Lat 24.513913°
Long 80.85861°
29/04/24 04:07 PM GMT +05:30

Venturi Scrubber In Incinerator Room



 **GPS Map Camera**



Barkhera Bais, Madhya Pradesh, India
GV75+G7W, Barkhera Bais, Pateri, Madhya Pradesh 485001, India
Lat 24.513929°
Long 80.858455°
29/04/24 04:02 PM GMT +05:30

Incinerator



 GPS Map Camera



Barkhera Bais, Madhya Pradesh, India

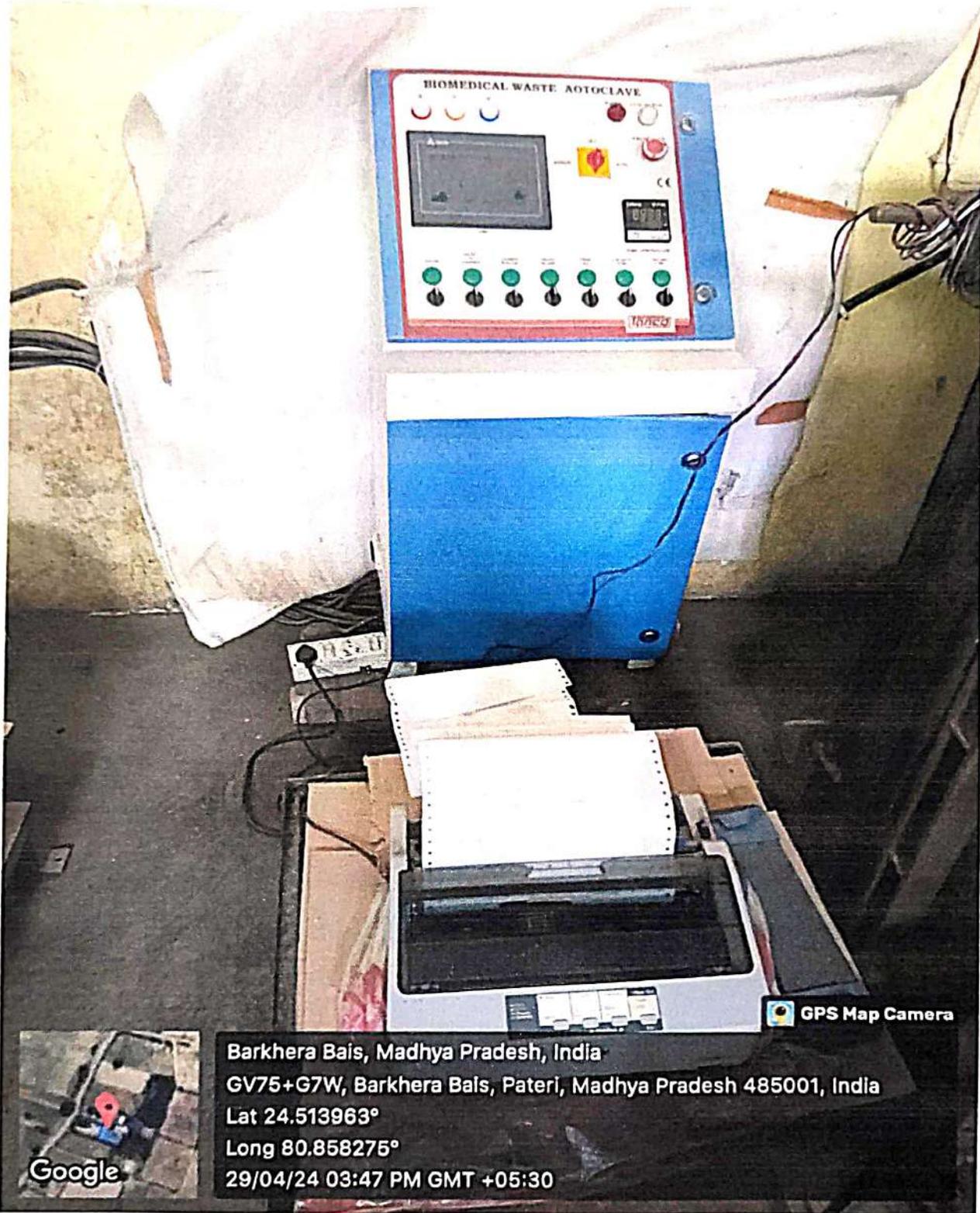
GV75+G7W, Barkhera Bais, Pateri, Madhya Pradesh 485001, India

Lat 24.513928°

Long 80.858451°

29/04/24 04:04 PM GMT +05:30

Bio Medical Waste Autoclave



GPS Map Camera

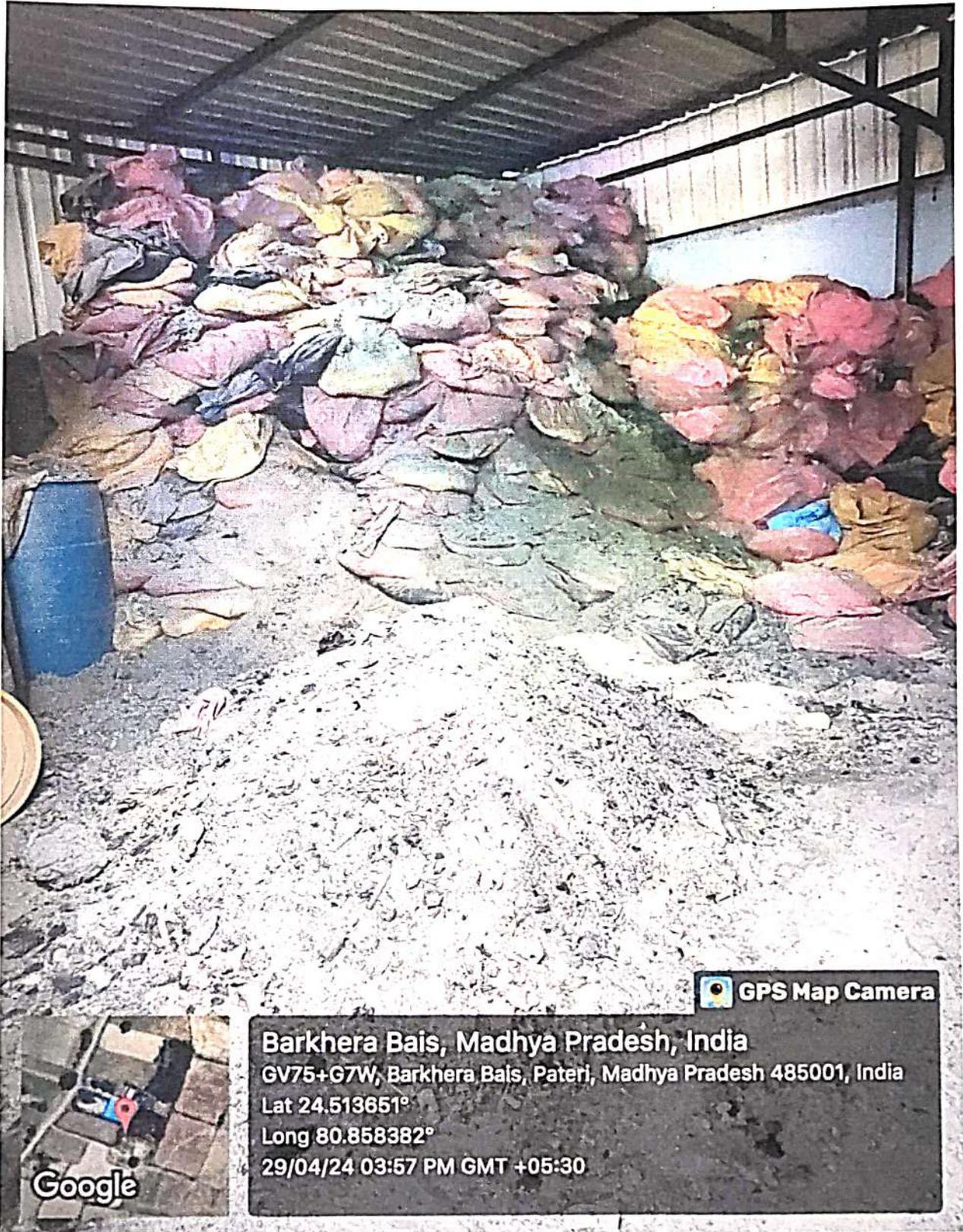


Barkhera Bais, Madhya Pradesh, India
GV75+G7W, Barkhera Bais, Pateri, Madhya Pradesh 485001, India
Lat 24.513963°
Long 80.858275°
29/04/24 03:47 PM GMT +05:30

Incinerator PLC



Incinerator Ash Storage Room



कार्यालय, मुख्य खण्ड चिकित्सा अधिकारी, सामु. स्वा. केन्द्र उचेहरा, सतना (म.प्र.)

क्र./मुख.चि./2024/ 332

उचेहरा, दिनांक: 09/05/2024

प्रति,

श्रीमान् क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड
जिला-सतना म.प्र.

विषय:- माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण क्रमांक ओ.ए.65/2024 (सी.जेड) (राजीव नयन त्रिपाठी विरुद्ध म.प्र. शासन व अन्य) के सम्बन्ध में चाही गयी जानकारी बावत्।

सन्दर्भ:- आपका पत्र क्रमांक 193/क्षेत्रीय कार्यालय/प्रनि.बो./पूर्व/2024 सतना दिनांक 09.05.2024।

उपरोक्त सन्दर्भित विषयान्तर्गत लेख है कि माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण क्रमांक ओ.ए.65/2024 (सी.जेड) (राजीव नयन त्रिपाठी विरुद्ध म.प्र. शासन व अन्य) के सम्बन्ध में ग्राम बड़खेरा तहसील उचेहरा जिला सतना में संचालित मेसर्स इण्डो वाटर मैनेजमेन्ट एण्ड प्रदूषण कन्ट्रोल कार्पोरेशन के संचालन से आस-पास के क्षेत्र में किसी भी तरह की संक्रमित बीमारी से सम्बन्धित जानकारी/शिकायत लिखित एवं मौखिक प्राप्त नहीं है।

मुख्य खण्ड चिकित्सा अधिकारी
सामु. स्वा. के. उचेहरा, सतना